

**People's Education Society's
Adv Balasaheb Apte College of Law**

LAW COUNSELLORS
ADVOCATES & SOLICITORS

presents

**14th Annual Adv. B.P. Apte
Memorial National Mock Trial,
Moot Court & Judgment Writing
Competition 2026**

PAPERBOOK

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INDEX

Sr. No.	Particulars	Page No.
1.	Proposition	2 – 6
2.	Chargesheet	7 – 10
3.	Charge	11 – 16
4.	Appropriate Authority Letter	17 – 19
5.	Form 8	20 – 21
6.	Apex Hospital Reports	22 – 24
7.	Inquest Report	25 – 28
8.	Post Mortem Report	29 – 32
9.	First Information Report	33 – 35
10.	Search and Seizure Panchnama	36 – 37
11.	Prescription Papers of H Sharma	38 – 39
12.	Medical Reports	40 – 43
13.	Financial Statement of Jeevan Seva Foundation	44 – 45
14.	Statement of M Dsouza u/s 180 BNSS	46 – 47
15.	Statement of R Patel u/s 180 BNSS	48 – 49
16.	Arrest Memo & Arrest Order of R Patel	50 – 52
17.	Arrest Memo & Arrest Order of Dr S Mhatre	53 – 55
18.	Arrest Memo & Arrest Order of H Sheikh	56 – 58
19.	Sanction Order	59 – 61
20.	Government Resolution dated 02.04.2026	62 – 63
21.	High Court Order dated 18.03.2026	64 – 66
22.	Chargesheet 1 of H Sheikh	67 – 69
23.	Chargesheet 2 of H Sheikh	70 – 71
24.	Statement of R Patel u/s 18 MCOCA	72 – 74

PROPOSITION

1. Bindia is a sovereign democratic republic with the world's largest population and the fifth largest global economy. Recognising the increasing menace of organised criminal syndicates engaged in extortion, contract killings and other unlawful enterprises, the Parliament enacted the Madhurashttra Control of Organised Crime Act, 1999 (hereinafter "**MCOCA**") to provide for effective prevention and suppression of organised crime.
2. Concurrently, rapid advancement of medical science and the increased demand for organ transplantation for therapeutic processes, incidents of commercial organ trading and illegal transplantation began to surface across the country. To regulate the removal, storage and transplantation of human organs and to prevent their commercial exploitation, Parliament enacted the Transplantation of Human Organs and Tissues Act, 1994 (hereinafter "**THOTA**").
3. In January 2024, an organization named Jeevan Seva Foundation began operating as a charitable trust in Madhurashttra. The trust was involved in activities like providing food to hospitals, old age homes, and providing funding to needy people.
4. Dr S. Mhatre, a general practitioner operating a clinic in Zumbai catered patients primarily from slum rehabilitation centres, labourers, and loan defaulters. Being employed at Apex Hospital (government register facility), which allowed him to have access to the general wards. On diagnosing the patients, once found with any serious ailment and having no near relative, he would systematically refer them to the Jeevan Seva Foundation for advanced care and medical grants.
5. In March 2025, Ms Hetal Sharma, 32 year old solitary daily wage worker, lived in the slums of Zumbai. Presenting to Dr. Mhatre's clinic with symptoms of chest pain, dizziness and fatigue considering a good name for treating patients and levying reasonable fees. During the consultation, the doctor advised her to do some tests and for immediate relief gave her some medicines. Due to her financial condition, to help her out Mhatre shares the contact of Jeevan Seva Foundation. When the reports came back, Mhatre could not conclusively diagnose her but could notice that she suffered from some underlying heart condition; so to ascertain the same she was referred to Apex Hospital for further investigations and medical advice.
6. On 15th September, 2025 she was admitted to Apex Hospital, with all expenses funded by the Jeevan Seva Foundation. She underwent a heart monitoring system and drug provocation test. During this period, Dr. S. Mhatre surreptitiously evaluated her kidney

compatibility with a prospective recipient, Mr. R. Kapoor. During the test H. Sharma experienced an adverse cardiac reaction due to the medications given under this drug provocation test. Immediately the medications were stopped and she was kept under observation as a post-test procedure. Subsequently, her temperature rose, her vitals dropped rapidly and by the time the doctors/ nurses could arrive, she had already passed away.

7. Following her death, an individual posing as her brother, R Sharma, consented to donate her kidney. As per the organ transplant wait list of recipients, a 45-year old man suffering from renal failure was designated as the legitimate recipient and prepared for surgery. Meanwhile the harvested kidney was allegedly transplanted to a wealthy man, R Kapoor.
8. During the same time, R Sharma went on to complete certain hospital formalities like filling forms, payments and also coordinating with the Foundation regarding the same. M Dsouza, Chief Medical Officer of the hospital overheard R Sharma. He mentioned, *“Hetel Sharma multiple times, references to organs, certain figures like 10 lakhs, transactions to be made on urgent basis, Mr R Kapoor is fine, etc”*. M Dsouza found this to be questionable behaviour right after the suspicious death of H Sharma.
9. M Dsouza made an official complaint about the ongoing activity to the appropriate authority established under THOTA. The authority headed by Dr. Ingle initiated the investigation u/s 13 of THOTA. Dr Ingle orders for an Inquest and police were notified for post mortem.
10. A few months passed and no major advancement was made in the investigation headed by Dr Ingle. Meanwhile, this matter attracted media attention as there were many such pending complaints before this authority. Aggrieved parties approached the Hon’ble High Court of Madhurashttra challenging slow investigation by such appropriate authority in Apex Hospital. The High Court orders directing the State to take necessary steps to curb the pendency of cases.
11. Pursuant to the High Court’s Order, the Home Department issued a Government Regulation No. CTE-0722/POL-3, dated 2nd April 2026, constituting Special Investigation Team (hereinafter referred to as **“SIT”**) headed by a Senior Superintendent of Police (SSP) N Waghmode and authorised the appropriate authority to handover all the case records with a cover letter. The SIT commenced its investigation and they discovered material indicating the existence of organized criminal activity, illicit financial transactions, and a racket involving illegal commercial organ transplantation. In April 2026, the SIT’s tracking uncovered that there were two prior charge-sheets registered against one of the accused H. Sheikh in other States who was connected to Jeevan Seva Foundation in which cognizance

was taken by the competent court. In light of the seriousness of the offence and shocking results of the post-mortem, SIT immediately placed these facts before the Deputy Inspector General of Police, who granted formal 'Prior Approval' to record and invoke MCOCA provisions in this case. Subsequently, DySP A. Khanvilkar, a member of SIT, was officially assigned as the Investigating Officer (IO) in the case.

12. During the course of investigation, the IO seized copies of Hetal Sharma's prescription and HLA Report from Dr. S Mhatre's clinic and also applied for certified copy of Financial Statement from the Bank with respect to Jeevan Seva Foundation. In June 2026, IO further recorded statements of key witnesses u/s 180 of BNSS - M Dsouza (CMO) and R Sharma. Based on the evidences collected by the IO, R Sharma (accused) was later arrested u/s 35 BNSS in July 2026.
13. After persistent search the IO got his hands on Dr. S Mhatre, who was absconding in Rampur district disguised as a tea vendor and was apprehended. Based on the information disclosed by Mhatre during interrogation, the IO and his team finally arrested the kingpin of the syndicate, H Sheikh from Pandavpur. After a detailed investigation throughout 2026, the IO compiled all the materials and submitted it to the competent sanctioning authority. After an independent review, a formal written 'Sanction' was granted by the Additional Director General of Police (Addl.DGP). A charge-sheet was prepared and filed against the accused persons i.e., H Sheikh, Dr. S Mhatre and R Patel for the offences punishable under S.19 of THOTA and S. 3(2) of MCOCA in September 2026.
14. However, R Sharma during police custody gave a voluntary confession u/s 18 of MCOCA wherein he revealed how the whole syndicate was functioning just for pecuniary benefits. He was then produced before the Chief Metropolitan Magistrate wherein he retracted his own statement and the same was recorded by the court. In October 2026, the Special Court thereafter took cognizance of the offence and the matter was fixed for trial.
15. Subsequently, the accused - Mr. R Patel filed a Writ Petition before the Hon'ble High Court of Judicature at Madhurashttra thus impugning the criminal proceedings against him. The Honourable High Court, upon hearing the Learned Advocate appearing for the Accused - Petitioner, issued Notice to the Respondent/s and passed an *ad interim* order in terms of deferring the trial proceedings until the returnable date before the Honourable High Court. The Honourable High Court made it clear that the Petition shall be, on the returnable date of hearing, decided finally at the pre-admission stage itself. The rival parties have filed their respective submissions and thus, the pleadings for both sides are complete. The matter is

presently posted under the caption of ‘Final Hearing’. The following issues, thus, arise for consideration by the Honourable Court at the stage of ‘Final Hearing’ –

- I. Whether the present Writ Petition, challenging proceedings before the Learned Trial Court after the stage of ‘framing charge/s’, is maintainable under Article 226 of the Constitution of Bindia 1950 read with Section 528 of the Bhartiya Nagarik Suraksha Samhita, 2023 ?**
- II. Whether Government Regulation No. CTE-0722/POL-3, dated 2nd April 2026 framed and issued by the Government of Madhurashttra suffers from vice of legislative incompetence and excessive delegation of powers ?**
- III. Whether formation of a Special Investigation Team (SIT) under Government Regulation No. CTE-0722/POL-3, dated 2nd April 2026, amounts to overreaching the scope of the principal legislation i.e. Transplantation of Human Organs and Tissues Act, 1994?**

PLEASE NOTE –

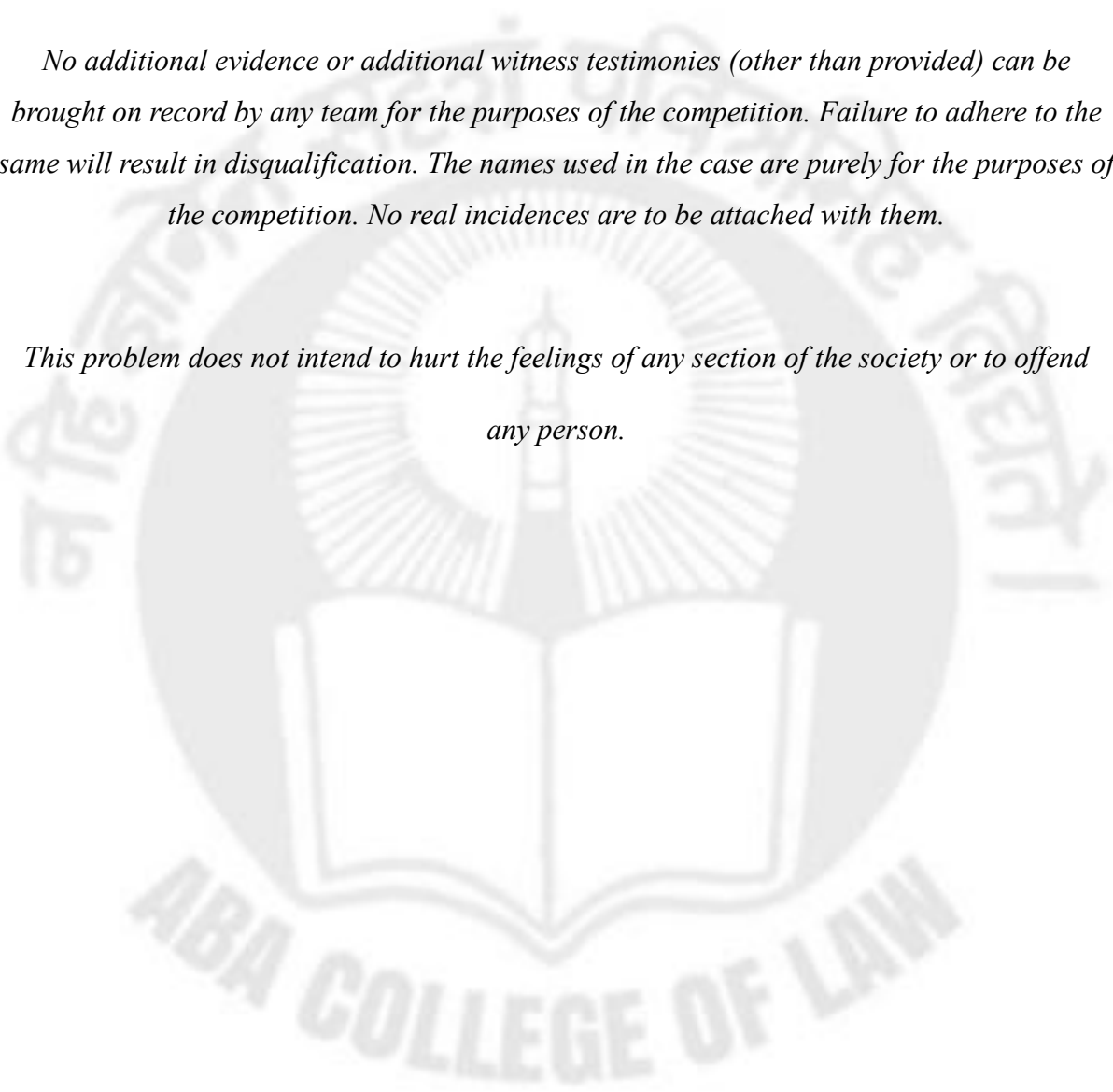
The Republic of Bindia shall be interpreted in pari materia to the Constitution and other laws of India and no such fact/s is pari materia to any other country. All the laws of Madhurashttra are pari materia to the laws prevalent in the State of Maharashtra.

DISCLAIMER

The facts stated in the present case are fictitious and have been drafted solely for the purposes of the competition. The facts, names, locations and dates bear no resemblance to any person, event or happening whether dead or alive, any organisation or institution or an entity. Any resemblance, if found is purely co-incidental.

No additional evidence or additional witness testimonies (other than provided) can be brought on record by any team for the purposes of the competition. Failure to adhere to the same will result in disqualification. The names used in the case are purely for the purposes of the competition. No real incidences are to be attached with them.

This problem does not intend to hurt the feelings of any section of the society or to offend any person.



Chargesheet u/s 193 (3) of Bindia Nagarik Suraksha Sanhita, 2023.

IN THE SPECIAL COURT OF MCOCA, SPECIAL JUDGE AT ZUMBAI

Dist - Zumbai P.S - Kalanagari Year - 2026 FIR No. - 107/26

Date - 21/09/2026 Chargesheet No. - 156/2026

1. Act/s -

Sr No.	Act	Section
1.	Madhurashtta Control of Organised Crime Act, 1999	3(1)(i), 3(2), 3(4), 3(5)
2.	The Transplantation of Human Organs and Tissues Act, 1994	18(1)(3), 19(a)(c)(d), 20
3.	Bindia Nyaya Sanhita, 2023	318, 336(1)(2)(3), 61, 3(5)

2. Name of IO - A Khanvilkar Rank - Deputy Superintendent of Police

3. First Informant – M Dsouza, Intimation of filing of chargesheet was given to the Informant through a telephone call on 21st September, 2026 @ 11 am.

4. Complainant – Dr R Ingle, Intimation of filing of chargesheet given to the Informant through a telephone call on 21st September, 2026 @ 11:10 am.

5. Accused –

Sr. No.	Name of the Accused Person	Place of Arrest	Date of Arrest	Time of Arrest
1.	R Patel	Room No. 12, Shanti Niwas, Nehru Chawl, Kalanagari, Zumbai, Madhurashtta - 842000.	15.07.2026	8: 30 AM
2.	Dr S Mhatre	Chotu Tea Stall, BK Road, Near Rampur Railway Station, Rampur, Madhurashtta - 855000	11.08.2026	6 AM

3.	H Sheikh	Room No. 420, Purla Chawl, Bakery Road, Pandavpur, Madhurashttra - 875000	26.08.2026	4 PM
4.	R Kapoor (absconded)	-	-	-

6. Nature of information – Registered as CR No. 76/2026 Kalanagari Police Station, Zumbai

7. Witnesses –

- a. M Dsouza (PW1)
- b. Dr R Ingle (PW2)
- c. DySP Khanvilkar (PW3)
- d. P Mahajan (PW4)
- e. K Thakur (PW5 - *deceased as on 5th June*)

8. Outcome of Investigation –

- a. With reference to GR No. CTE-0722/POL-3 dated 02/04/2026, State Home Ministry directed to constitute a Special Investigation Team (SIT) as directed by The Hon'ble High Court through an Order dated 18/03/2026 arising out of PIL No. 071/2025. The present FIR was recorded by DySP A. Khanvilkar (member of SIT). Based on the case information provided by Dr R Ingle (Head of Appropriate Authority) which included Medical history of H Sharma and Form 8, subsequently the SIT uncovered a well organised crime syndicate which was engaged in commercial organ transplantation under the guise of a charitable trust.
- b. After tracing the records we found the link to Jeevan Seva Foundation, wherein its Chairman, H Sheikh had two prior chargesheets registered against him in two different States for the crimes committed by Sanju Gang. Later he formed Jeevan Seva Foundation with the aid of Dr S Mhatre and R Patel.
- c. Dr S Mhatre, one of the member of the syndicate had a limited role of systematically luring the financially distressed victims having no traceable near relative to this foundation. R Patel, another member of the syndicate performed the role of admitting, handling the financial accounts of the syndicate and assisting the donors during the transplantation processes.

- d. The deceased Hetal Sharma, being diagnosed inconclusively was deliberately lured into the hands of the syndicate by Dr S Mhatre. On 15th September, 2025 at 10 pm, H Sharma reached Apex Hospital with complains of severe headaches and dizziness along with R Sharma (*alias R Patel*). Consequently, doctors conducted a Drug Provocation Test and the medicines prescribed by this test, adversely affected her condition. The medication was immediately stopped, she was kept under observation and due to suspicious circumstances, she passed away and the reason for death was later uncovered in the Post Mortem Report.
- e. It was uncovered during investigation that her kidney compatibility with R Kapoor was checked, a wealthy recipient who was also in contact with the foundation and allegedly one donation of Ten Lakh Rupees was made just before the surgery. Members of this syndicate executed a well-planned kidney transplantation from deceased to R Kapoor, bypassing the State Organ Transplant Waitlist of Kidney Recipients.
- f. On the basis of Medical Reports, Form 8, Post Mortem, Financial Statements and Statements recorded u/s 180 BNSS collected during investigation we arrested R Patel, he disclosed in his voluntary confession the structure of the organised crime syndicate and how he falsely represented himself as brother of the deceased, only to facilitate authorisation of kidney donation of the deceased and projecting it as a legitimate organ transplantation. When presented before the Chief Metropolitan Magistrate, R Patel retracted the voluntary confession by denying his involvement as a member in an organised crime syndicate. This constituted as prima facie evidence of manipulating the organ donation process, fabrication of consent document, illegal financial transactions which were connected with organ transplantation, satisfying all the necessary ingredients given under an offence recognised by THOTA.
- g. After completion of investigation and on obtaining mandatory sanction under MCOCA, the present chargesheet has been filed against the accused for the offences punishable under MCOCA, THOTA, BNS and other applicable laws.

9. Documents Relied On –

- A. Letter from Appropriate Authority
- B. Inquest Order
- C. Post Mortem Report
- D. FIR

- E. Panchanama
- F. Statement of M Dsouza u/s 180 BNSS
- G. Statement of R Patel u/s 180 BNSS
- H. Arrest Memo & Arrest Order of R Patel
- I. Arrest Memo & Arrest Order of Dr S Mhatre
- J. Arrest Memo & Arrest Order of H Sheikh
- K. Sanction Order
- L. Medical Reports
- M. Form 8
- N. Financial Statements

Signature of In Charge of P.S.

H. Shinde

Signature of Investigating Officer

A. Khanvilkar

Copy served to all the concerned parties.

CHARGE

(In the Special Court constituted under the Madhurashttra Control of Organised Crime Act, 1999)

I, D N Prakash, before the Special court of the Presiding Officer, Special Court, Zumbai, hereby charge you, **R Patel**, as follows:—

I. CHARGES UNDER THE MADHURASHTRA CONTROL OF ORGANISED CRIME ACT, 1999

(1) That you, on or about the 6th day of October, at 12 noon, being a member of an organised crime syndicate, continued to indulge in unlawful activity, namely the systematic procurement, removal and sale of human organs for pecuniary gain and undue economic advantage, singly and jointly with other members of the said syndicate, and thereby committed the offence of organised crime, and thereby committed an offence punishable under section 3(1)(i) of the Madhurashttra Control of Organised Crime Act, 1999, and within the cognizance of this Court.

(2) That you, on or about the said date, at the said place, conspired with *Accused No.2 and 3* and abetted and knowingly facilitated the commission of the said organised crime of trafficking in human organs, and did an act preparatory to the commission thereof, and thereby committed an offence punishable under section 3(2) of the Madhurashttra Control of Organised Crime Act, 1999, and within the cognizance of this Court.

(3) That you, were a member of an organised crime syndicate engaged in the business of trafficking human organs, and thereby committed an offence punishable under section 3(4) of the Madhurashttra Control of Organised Crime Act, 1999, and within the cognizance of this Court.

II. CHARGES UNDER THE TRANSPLANTATION OF HUMAN ORGANS AND TISSUES ACT, 1994

(4) That you, on or about the said date, at the said place, made and received payment for the supply of a human organ belonging to Hetal Sharma, received payment of the said human organ, and thereby committed an offence punishable under section 18, 19(a), (c) and (d) of the Transplantation of Human Organs and Tissues Act, 1994, and within the cognizance of this Court.

(5) That you contravened the provisions of the Transplantation of Human Organs and Tissues Act, 1994, and the rules made thereunder, being a contravention for which no punishment is

separately provided in the said Act, and thereby committed an offence punishable under section 20 of the said Act, and within the cognizance of this Court.

III. CHARGES UNDER THE BINDIA NYAYA SANHITA, 2023

(6) That you, on or about the said date, at the said place, agreed with *Accused 2 and 3* to do an illegal act, namely to procure, remove and sell human organs without authority and for commercial gain, and in pursuance of the said agreement certain acts were done by you and the other parties thereto, and thereby committed an offence punishable under section 61(1) of the Bindia Nyaya Sanhita, 2023, and within the cognizance of this Court.

(7) That you, on or about the said date, at the said place, by deception, fraudulently or dishonestly induced Hospital Authorities to part with a human organ, thereby causing wrongful gain to yourself and wrongful loss to the said H Sharma, and thereby committed an offence punishable under section 318 of the Bindia Nyaya Sanhita, 2023, and within the cognizance of this Court.

(8) That you, on or about the said date, at the said place, made a false document, namely Form 8 (a fabricated consent form), with intent to cause a person to part with property and to support a false claim, and thereby committed forgery, an offence punishable under section 336(1) of the Bindia Nyaya Sanhita, 2023, and within the cognizance of this Court.

And I hereby direct that you be tried by this Court on the said charges.

DN Praakash

(Signature and seal of the Presiding Officer,

Special Court)

CHARGE

(In the Special Court constituted under the Madhurashttra Control of Organised Crime Act, 1999)

I, D N Prakash, before the court of the Presiding Officer, Special Court, Zumbai, hereby charge you, **Dr. S Mhatre**, as follows:—

I. CHARGES UNDER THE MADHURASHTRA CONTROL OF ORGANISED CRIME ACT, 1999

(1) That you, on or about the 6th day of October, 2026 at 12 noon, being a member of an organised crime syndicate, continued to indulge in unlawful activity, namely the systematic procurement, removal and sale of human organs for pecuniary gain and undue economic advantage, singly and jointly with other members of the said syndicate, and thereby committed the offence of organised crime, and thereby committed an offence punishable under section 3(1)(i) of the Madhurashttra Control of Organised Crime Act, 1999, and within the cognizance of this Court.

(2) That you, on or about the said date, at the said place, conspired with others, and abetted and knowingly facilitated the commission of the said organised crime of trafficking in human organs, and did an act preparatory to the commission thereof, and thereby committed an offence punishable under section 3(2) of the Madhurashttra Control of Organised Crime Act, 1999, and within the jurisdiction of this Court.

(3) That you, were a member of an organised crime syndicate engaged in the business of trafficking human organs, and thereby committed an offence punishable under section 3(4) of the Madhurashttra Control of Organised Crime Act, 1999, and within the cognizance of this Court.

II. CHARGES UNDER THE TRANSPLANTATION OF HUMAN ORGANS AND TISSUES ACT, 1994 (THOTA)

(4) That you, assisted in removing the kidney, from the body of Hetal Sharma, and thereby committed an offence punishable under section 18 & 19(a) (c) (d) of the THOTA, 1994, and within the jurisdiction of this Court.

III. CHARGES UNDER THE BINDIA NYAYA SANHITA, 2023

(5) That you, on or about the said date, at the said place, agreed with *Accused No. 1, 3 and 4* to do an illegal act, namely to procure, remove and sell human organs without authority and for commercial gain, and in pursuance of the said agreement certain acts were done by you and the other parties thereto, and thereby committed an offence punishable under section 61(1) of the Bindia Nyaya Sanhita, 2023, and within the cognizance of this Court.

(6) That you, on or about the said date, at the said place, by deception, fraudulently or dishonestly induced hospital authorities and doctors causing wrongful gain to yourself and other members of the crime thereby committing an offence under section 318 of the Bindia Nyaya Sanhita, 2023, within the cognizance of this Court.

(7) That you, on or about the said date, at the said place, made a false document, namely State Organ Transplant Wait List, with intent to cause a person to part with property and to support a false claim, and thereby committed forgery, an offence punishable under section 336(1) of the Bindia Nyaya Sanhita, 2023, and within the cognizance of this Court.

And I hereby direct that you be tried by this Court on the said charges.

DN Praakash

*(Signature and seal of the Presiding Officer,
Special Court)*

CHARGE

(In the Special Court constituted under the Madhurashttra Control of Organised Crime Act, 1999)

I, D N Prakash, before the court of the Presiding Officer, Special Court, Zumbai, hereby charge you, **H Sheikh**, as follows:—

I. CHARGES UNDER THE MADHURASHTRA CONTROL OF ORGANISED CRIME ACT, 1999

(1) That you, on or about the 6th day of October, at 12 noon being a kingpin of an organised crime syndicate, continued to indulge in unlawful activity, namely assisting in procurement, removal and sale of human organs for pecuniary gains with other members of the said syndicate, and thereby committed an offence of organised crime punishable u/s 3(1)(i) of the Madhurashttra Control of Organised Crime Act, 1999, and within the cognizance of this Court.

(2) That you, on or about the said date, at the said place, conspired with *Accused No.1 and Accused No.2*, and abetted and knowingly facilitated the commission of the said organised crime of trafficking in human organs, and did an act preparatory to the commission thereof, and thereby committed an offence punishable u/s 3(2) of the Madhurashttra Control of Organised Crime Act, 1999, and within the cognizance of this Court.

(3) That you, were a member of an organised crime syndicate engaged in the business of trafficking human organs, and thereby committed an offence punishable under section 3(4) of the Madhurashttra Control of Organised Crime Act, 1999, and within the cognizance of this Court.

II. CHARGES UNDER THE TRANSPLANTATION OF HUMAN ORGANS AND TISSUES ACT, 1994

(5) That you, on or about the said date, at the said place, received payment for the supply of a human organ belonging to H Sharma, offered to supply the said human organ for payment and thereby committed an offence punishable under section 18, 19(a), (c) and (d) of the Transplantation of Human Organs and Tissues Act, 1994, and within the cognizance of this Court.

(6) That you contravened the provision(s) of the Transplantation of Human Organs and Tissues Act, 1994, and the rules made thereunder, being a contravention for which no punishment is

separately provided in the said Act, and thereby committed an offence punishable under section 20 of the said Act, and within the cognizance of this Court.

III. CHARGES UNDER THE BINDIA NYAYA SANHITA, 2023

(7) That you, on or about the said date, at the said place, agreed and conspired with *Accused No.1 and 2* to do an illegal act, namely to procure, remove and sell human organs without authority and for commercial gain, and in pursuance of the said agreement certain acts were done by you and the other parties thereto, and thereby committed an offence punishable under section 61(1) of the Bindia Nyaya Sanhita, 2023, and within the cognizance of this Court.

(8) That you, on or about the said date, at the said place, by deception, fraudulently or dishonestly induced hospital authorities along with other accused thereby committing an offence punishable under section 318 of the Bindia Nyaya Sanhita, 2023, and within the cognizance of this Court.

(9) That you, on or about the said date, at the said place, assisting in making a false document, namely Form 8 (a fabricated consent form/affidavit representing the donor to be a near relative of the recipient) and Organ Transplant Wait List, with intent to commit an offence under section 336(1) of the Bindia Nyaya Sanhita, 2023, and within the cognizance of this Court.

And I hereby direct that you be tried by this Court on the said charges.

DN Praakash

*(Signature and seal of the Presiding Officer,
Special Court)*

To,
Senior Superintendent of Police (SSP),
4th Floor, Dadabhai Navroji Marg,
Special Investigation Team (SIT) - State Home Ministry,
Zumbai - 800544

Date: 11th April, 2026

Subject - Handing over of all the case records of Ms Hetal Sharma (deceased) to SIT

Pursuant to CTE-0722/POL-3 dated 02/04/2026, issued by the Home Department on the directions of the Hon'ble High Court in PIL No. 071/2025 directing the Appropriate Authority constituted by the Transplantation of Human Organs and Tissues Act, 1999 to handover all the case records of the pending cases till date to the SIT constituted in the above-mentioned GR in the following manner:

1. I, Dr. R Ingle, Director of Health Services concerned Appropriate Authority of Zumbai who was investigating the complaint dated 16th September, 2025 filed by M Dsouza, Chief Medical Officer of Apex Hospital wherein it was alleged that a commercial dealing and trafficking of the kidney of Ms. Hetal Sharma, one of the patients admitted in Apex hospital had taken place.
2. I issued a summon to M Dsouza to narrate the entire incident in order to make sure that the complaint was legitimate. We went on to check the hospital details regarding admission, treatment and reports of the deceased Ms H Sharma. The hospital case file indicates that the deceased was referred by Dr. S. Mhatre to Apex Hospital after presenting with complaints of dizziness and chest pain, while her ECG findings remained inconclusive. Consequently, she underwent further diagnostic tests to determine the underlying cause of her symptoms. The cost of these tests and the subsequent medications was funded by the Jeevan Seva Foundation (hereinafter referred to as the "Foundation").
3. We went through Dr S Mhatre's patient records, hospital register and it was gathered that the deceased was regularly accompanied by R Sharma, who is her brother according to the hospital admission form of the deceased. We observed a peculiar pattern in Dr Mhatre's patient history as almost all such patients belonged to financially distressed backgrounds, suffered from chronic diseases and their treatments were funded by the

Foundation. My team checked the authorisation record of H Sharma and found that Form 8 was signed and submitted by R Sharma.

4. In the light of the suspicious conditions of H Sharma's death, speedy authorisation by R Sharma and complaint by M Dsouza, I decided to notify the police and they ordered an Inquest. Later we obtained the Post Mortem Report, which showed signs that death was caused due to sudden cardiac arrest and there were suspicions of the deceased suffering from Brugada Syndrome which could have been the underlying cause of cardiac arrest.
5. As per the State Organ Transplant Wait List, the immediate recipient of the donated kidney was Mr. Rohan Mehta, however the hospital administrative body thought that R Kapoor would be the immediate and compatible recipient. R Kapoor remained admitted in the hospital for the next few days, we tried contacting him after his discharge but our efforts have fallen to nullity as he remains untraceable.
6. My team went through the financial transactions of the hospital pertaining to H Sharma; several payments around May 2025 to September 2025 have been made for Tests, Consultancy, Medications and Room of the deceased and on her behalf by Jeevan Seva Foundation. I contacted the foundation to verify such payments and found that R Sharma was also attached with it in the capacity of administrative and financial handling. H Sheikh was the chairman and all such financial aid was approved by him on having know-how about the medical history of the deceased through Dr Mhatre and R Sharma.
7. In order to inquire further into the matter, we decided to look into H Sheikh. My team and I, visited the foundation as well as tried contacting H Sheikh through multiple different channels however the attempts turned out counterproductive.
8. Meanwhile, State government transferred me to Navtara district. This led to cause a serious delay in this case as all my records and files were getting transferred to the new district and no new authority was appointed by the State Government for the district of Zumbai.
9. Upon the directions of the Hon'ble High Court and the State Government, I officially hand over all the case records of H Sharma to the SIT without any prejudice for further investigation. The above report is a complete disclosure of the investigation carried on by my team and I, to the best of our knowledge and capabilities.

Please find attached copies of the following documents that were recovered during investigating the above-mentioned case -

1. Drug Provocation Test
2. Form 8
3. Death Certificate of H Sharma

R Ingle

Dr. R Ingle

Director of Health Services

Note: Dr. R Ingle has been appointed after issuing all relevant notifications by the relevant authorities and the said notifications are deemed to have been validly issued and admitted before the Court.

FORM 8

For Declaration cum consent

(To be filled by near relative or lawful possessor of brain-stem dead person)

[See rules 5(1)(b), 5(4)(b) and 5(4)(d)]

DECLARATION AND CONSENT FORM

I, R. Sharma S/o Ramanlal Sharma aged 36 years resident of Room No. 12, Shanti Niwas, Nehru Chawl, Kalanagari, Zumbai, Madhurashttra 842000. in the presence of persons mentioned below, hereby declare that:

1. I have been informed that my sister, Hetal Sharma aged 32 has been declared dead.
2. To the best of my knowledge –
 - a. She, Hetal Sharma had not, authorised before her death, the removal of kidney of her body after her death for therapeutic purpose. The documentary proof of such authorisation is not available.
 - b. She, Hetal Sharma had not revoked the authority as at No. 2 (a) above.
 - c. There are reasons to believe that no near relative of the said deceased person has objection to any of his/her organs/tissue being used for therapeutic purposes. - YES
3. I have been informed that in the absence of such authorisation, I have the option to either authorise or decline donation of organ of Hetal Sharma for therapeutic purposes. I also understand that if corneas/eyes are not found suitable for therapeutic purpose, then may be used for education/research.
4. I hereby authorize removal of her body organ(s), namely Kidney for therapeutic purposes. I also give permission for drawing of a blood sample for serology testing and am willing to share social/behavioural and medical history to facilitate proper screening of the donor for safe transplantation of the organs/ tissues.

R Sharma

Date – 16/09/2025

Signature of near relative

Place – Zumbai

Telephone No – 98765 XXXXX

(Signature of Witness 1)

1. Shri Arjun Desai S/o, Diwanji Desai aged 46, resident of Lentin Chambers, Fort, Zumbai. Telephone No – 67668 XXXXX.

(Signature of Witness 2)

2. Smt. Resham Gandhi W/o Ramesh Gandhi aged 35, resident of Mayur Towers, Sandra Road, Zumbai. Telephone No – 54589 XXXXX



APEX HOSPITAL MULTISPECIALITY HOSPITAL

— Care & Compassion —

12, Sandhurst Road, Zumbai, Madhurashtra – 400021 Tel: +912255550199

DEPARTMENT OF CARDIAC ELECTROPHYSIOLOGY

LABORATORY CASE REPORT: SODIUM CHANNEL BLOCKER PROVOCATION STUDY

Patient Name:	Hetal Sharma	UHID / Reg No.:	MC-2026-99412
Age / Gender:	32 years / female	Date of Procedure:	September 15, 2025
Ref. By:	Dr. S. Mahtre	Procedure Room:	EP Lab 2
Weight:	52 Kg		

CLINICAL BRIEF & INDICATION:

A 32-year-old female presented with a history of incident unexplained, sudden-onset syncope (fainting) without prodromal symptoms, occurring at work. Family history is significant for the sudden nocturnal death of her paternal uncle at age 34.

Baseline 12-lead Electrocardiogram (ECG) showed a non-specific saddleback ST-segment elevation (<1mm) in lead V3, suggestive of a Type-3 Brugada pattern. A Sodium Channel Blocker Provocation Test was ordered for definitive diagnostic risk-stratification.

PRE-PROCEDURE EVALUATION

Informed Consent:	Obtained, signed, and witnessed. Risks of malignant ventricular arrhythmias explained.
Serum Electrolytes (Baseline):	Potassium: 4.2 mEq/L Magnesium: 2.1 mg/dL (<i>Within normal physiological limits</i>).
Baseline Vitals:	Blood Pressure: 122/78 mmHg Heart Rate: 72 bpm Temperature: 36.6°C (Afebrile).
Safety Infrastructure:	Continuous 12-lead ECG, external biphasic defibrillator patches applied. Emergency cart stocked with IV Isoprenaline and Molar Sodium Lactate at bedside.

INFUSION PROTOCOL & ECG CONFIGURATION

Agent Administered:	Flecainide Acetate (Intravenous infusion).
Target Dosage:	2 mg/kg over 10 minutes (Total Dose: 140 mg dissolved in 50ml Normal Saline).
Lead Configuration:	Modified high-precordial lead placement (V1 and V2 shifted to the 2nd and 3rd intercostal spaces) alongside standard limb leads.



APEX HOSPITAL MULTISPECIALITY HOSPITAL

— Care & Compassion —

12, Sandhurst Road, Zumbai, Madhurashtia – 400021 | Tel: +912255550199

Lead Configuration: Modified high-precordial lead placement (V1 and V2 shifted to the 2nd and 3rd intercostal spaces) alongside standard limb leads.

INTRA PROCEDURE MONITORING LOG

Time (Mins)	Dose Infused	Heart Rate	Blood Pressure	QRS Duration	ECG Findings
0 (Baseline)	0 mg	72 bmp	122/78 mmHg	94 ms	Non-specific saddleback pattern in V2 (<1mm)
2 min	28 mg	75 bpm	120/75 mmHg	96 ms	No significant change from baseline
4 min	56 mg	78 bmp	118/72 mmHg	102 ms	Mild ST elevation beginning in V1 and V2.
6 min	84 mg	82 bpm	115/70 mmHg	110 ms	Early coving of the ST-segment observed.
7.5 min	105 mg	88 bpm	110/68 mmHg	124 ms	Abrupt pattern in V1 was observed with coved ST – segment elevation of 3.2 mm

POST PROVOCATION STATUS: During peak tachycardia (132 bpm), the patient reported severe, generalized palpitations and abnormal rise in temperature and agonal breathing, but did not experience her typical clinical symptoms of profound dizziness. Hemodynamic returned to baseline within an hour post-infusion.

PROTOCOL TERMINATION: At 7 minutes and 30 seconds (cumulative dose of 105 mg), the infusion was abruptly terminated prematurely due to the development of mandatory stoppage criteria.

Reason for Termination: Coved-type ST-segment elevation of 3.2 mm in the modified high-precordial leads (V1 and V2), followed directly by a symmetric, inverted T-wave. No premature ventricular contractions (PVCs) or ventricular tachyarrhythmias were triggered during the active infusion phase.

POST-INFUSION RECOVERY & OBSERVATION

The patient is monitored continuously in the Cardiac Care Unit (CCU) for 4 hours post-procedure.

The Flecainide-induced, V1 and V2 ECG abnormal ST- segment persisted for approximately 110 minutes before gradually reverting back to the patient's baseline saddleback variant.

Hemodynamic remained stable throughout the recovery period.

FINAL DIAGNOSTIC REPORT NOTE

The Patient has a Positive Sodium Channel Blocker Provocation Test. There is a suspicious elevation in V1 and V2 at 7 mins and 30 seconds (cumulative dose of 105 mg), since the test had to be stopped due to procedural compliance. Another round of Drug Provocation Test will clarify the underlying disease. The Patient is currently under observation for 2 hours to wash out the medicine.

m.seth

Meenakshi Seth

MBBS, MD, DM (Cardiology)

INQUEST REPORT

(Under section 196 BNSS, 2023)

1. State: Madhuraashtra P.S.: Kalanagari U.D. Case No.: 268/2025
Date: Sunday, 16th September, 2025
2. Act/Section: Section 194 BNSS, 2023
3. Date, time and place when and where the Investigating Officer received intimation u/s 194(1) BNSS, about the death:

Date: Sunday, 16th September, 2025 Time: 9 AM

Place- Kalanagari Police Station, Madhuraashtra
4. The substance of information obtained by him (Investigating Officer) and from whom?
The Appropriate Authority under Transplant of Human Organs and Tissues Act, 1994 (THOTA), after conducting a preliminary inquiry on the death of H. Sharma, a patient getting herself tested diagnosed and treated at Apex Hospital, notified the Kalanagari Police Station on 16.09.2025 about the suspicious circumstances regarding the declaration of death of H. Sharma and subsequent transplantation after they received a complaint from the CMO, M Dsouza.
5. The place where the dead body was found? (Location):
Apex Hospital, Shastri Complex, Tilak Road, Kalanagari, Zumbai, Madhuraashtra
6. (a) Inquest commenced at (Time): 9: 10 AM
(b) Closed (Time): 10: 10 AM
(Date): 16th September, 2025
7. (a) Place and Time where dead: Room No. 503 at 2 AM in Apex Hospital, Kalanagari
Place: Apex Hospital, Kalanagari
Body found / traced: Apex Hospital, Kalanagari
Date - 16th September, 2025 Time: 2:00 AM
(b) Was the body cold/warm when found: N.A.

Person who showed / traced the dead body:	Name - <u>Dr. P. V. Kulkarni</u>
	Age - <u>46</u>
	Address - <u>Resham Heights, Himmat Nagar, Kalanagari</u>

	P.S.: <u>Kalanagari Police Station, Zumbai</u>
	District: <u>Zumbai, Madhurashttra</u>
Person who identified the dead body:	Name - <u>R Sharma</u>
	Age - <u>38</u>
	Address - <u>Room No. 12, Shanti Niwas, Nehru Chawl, Kalanagari.</u>
	P.S.: <u>Kalanagari Police Station, Zumbai</u>
	District: <u>Zumbai, Madhurashttra</u>
Dead body :	Sex: <u>Female</u>
	Age: <u>32 years</u>
	P.S.: <u>Kalanagari Police Station, Zumbai</u>
	District: <u>Zumbai, Madhurashttra</u>

8. NAME OF DEAD BODY (IF KNOWN): Hetal Sharma
P.S.: Kalanagari Police Station, Zumbai
District: Zumbai, Madhurashttra.
9. Position of dead body: Body lying on hospital bed facing the ceiling
10. Relatives, if any present at the time of inquest: (their names, address and relationship with the deceased): NONE
11. Description of dead body:
- Built- Thin/Emaciated
 - Height- 5'4" (162 cm)
 - Complexion- Dusky
 - Identification Mark- Mole under right eye
 - Deformities- none
 - Teeth- Normal, slightly stained
 - Eyes- Brown
 - Dress- Hospital gown (light blue)
 - Burn Mark- none
 - Luces derm- none
 - Sear- none

- Tattoo- none
12. Description of injuries found on dead body (if any):
- a. Head- none
 - b. Face- none
 - c. In case of Hanging cases, the ligulate mark to be noted whether circular (homicidal) or oblique (suicidal)- none
 - d. Chest- none
 - e. Abdomen- scar mark on right side
 - f. Limbs- none
 - i. Right hand- none
 - ii. Left hand- none
 - iii. Right leg- none
 - iv. Left leg- none
 - v. Private parts- none
 - vi. Back- none
 - vii. Other information like wound's bruises and marks of injuries / Bleeding (if any)- none
 - viii. Whether the limbs / body is stiff or loose – Stiff
 - ix. Any other injuries with description- NA
13. Viewing the surroundings in their totality with the dead body lying there, following items to be noted among other things:
- a. Marks of violence or struggle, if any observed: none
 - b. Articles such as rope, weapon, ammunition, instruments. phial, used cartridge, chemicals etc. if any found: none
14. Whether request made to Medical Officer to preserve finger prints of the dead body (if unknown) Yes.
- Photograph / Video of the dead body both from near and long distance should be taken I/O to proceed to the P.O. with all necessary tools: Yes.
- Whether clearly visible photographs of the ligature marks taken from all four sides or not: Yes
- Whether the body has been sent for postmortem: Yes.
- Which hospital has the body been sent to? Name - Apex Hospital, Kalanagari
- Dead body is sent for post-mortem through: Dr K Iyer, Forensic Expert

C/No – 4556

Posting - Apex Hospital, Kalanagari

Mobile No - 12345 12345

Vesicant (in case of dead due to suspected poisoning, the M.O. to be requested to preserve the Viscera): Yes

15. Whenever there are wounds, fractures, bruised and other marks of injury, as may be found on the body, the Magistrate should state in what manner or by what weapon or instrument. If any, such injuries / marks appear to have caused- N/A

16. More information / Suspicion (if any): Immediate transplantation on declaration of death and on alleged authorization for the same. The patient was found dead during the observation window, post drug provocation test as the patient suffered a sudden cardiac arrest.

Date: 16th September, 2025

Place: Apex Hospitals, Kalanagari

P Khubalkar

Signature of Executive Magistrate,

P. Khubalkar

POSTMORTEM REPORT

- f. Postmortem changes or other appearances of the body- Rigor mortis was well established in all four limbs. Fixed violaceous post-mortem lividity was noted over the dependent parts of the body. The body was cold to touch, and no putrefactive changes were evident.
- g. External injuries- No ante-mortem external injuries detected. A posthumous surgical incision was observed on the right renal area and flank (abdomen).

4. INTERNAL EXAMINATION:

A. HEAD, NECK AND SPINAL COLUMN:

- a. Scalp: Healthy and intact. No contusions, abrasions noted
- b. Skull: No fractures or deformities detected. Intact.
- c. Meninges and Vessels- Intact and congested, but otherwise normal.
- d. Brain: Cerebral edema, softening of tissue, absence of intracranial haemorrhage and herniation
- e. Vertebrae and Spinal Cord: normal
- f. Orbital, Aural and Nasal Cavities: minor petechiae, post-mortem purge in nasal cavity, nothing significant
- g. Mouth, Tongue, Pharynx, Larynx and other neck structures: Nothing significant
- h. Any other: — NA

B. THORAX:

- a. Walls, Ribs and Cartilage: No fractures, deformities, or evidence of external trauma
- b. Oesophagus: intact, pale coloured, post-mortem reflux
- c. Tracheae and Bronchi: mucosa congested, Fine white to pink frothy fluid present in the tracheobronchial tree.
- d. Pleurae and Cavities: petechiae observed.
- e. Lungs: Both lungs were markedly heavy, congested, and oedematous with blood-stained frothy fluid on the cut section, consistent with acute pulmonary oedema; pulmonary thromboembolism was absent.
- f. Diaphragm: Intact and unremarkable
- g. Any other: — NA

C. ABDOMEN and PELVIC REGION:

- a. Wall: intact, no signs of trauma, subcutaneous fat layer and abdominal musculature are normal in thickness
- b. Peritoneum and its cavity: smooth, no abnormal fluid accumulations in cavity
- c. Stomach and its contents: digested food particles, brownish-coloured fluid and gastric mucosa was congested.
- d. Small Intestine: nothing significant
- e. Large Intestine: nothing significant
- f. Liver and Gall Bladder: acute passive congestion
- g. Pancreas: nothing significant
- h. Spleen: acute passive congestion, firm and dark purple coloured
- i. Right Kidney: absent
- j. Left Kidney: intact
- k. Urinary Bladder and Urethra: Urinary bladder partially distended, containing a small quantity of urine. Urethra patent and unremarkable
- l. Organs of Generation: Nothing significant, no evidence of pregnancy or pathological lesions
- m. Any Other: —

D. BONES and JOINTS: Intact and unremarkable

E. CARDIOVASCULAR SYSTEM:

- a. Pericardium: Pericardial sac intact and smooth; cavity contained approximately 12 ml clear straw-colored fluid. No adhesions, hemorrhage, or inflammation.
- b. Heart: Weight 310 g. Normal size and configuration. No cardiomegaly or gross structural abnormality.
- c. Coronary Arteries: Left main, LAD (Left Anterior Descending), LCx (Left Circumflex), and RCA (Right Coronary Artery) patent throughout. No atheromatous plaques, luminal stenosis, thrombosis, plaque rupture, or calcification.
- d. Myocardium: Ventricular walls and interventricular septum of normal thickness. Myocardium is homogeneous, firm, and red-brown. No fibrosis, infarction, scarring, fatty infiltration, or hypertrophy.
- e. Endocardium & Valves: Endocardium smooth. Cardiac valves are anatomically normal and competent. No vegetations, calcification, or mural thrombi.

5. SPECIMENS/ITEMS PRESERVED AND HANDED OVER TO INVESTIGATION OFFICER:

- a. Liver with GB (about 500 gms)
- b. Sample of blood
- c. Spleen
- d. Heart

6. OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH:

The deceased suffered a sudden cardiac arrest during medical observation following the post-procedure of the drug-provocation test. The post-mortem examination does not reveal any definitive pathological findings sufficient to ascertain the exact underlying cause of death due to cardiac arrest. The adverse reaction of the heart to the test creates a suspicion of the deceased suffering from Brugada Syndrome which could have been the reason for the cardiac arrest. However, the available post-mortem findings are insufficient to establish the suspicion of Brugada syndrome and the cause of death with certainty. Accordingly, the cause of death is inconclusive as per the post-mortem findings.

Place: Apex Hospital, Kalanagari, Zumbai, Madhurashttra

Date: 16th September, 2025



K Iyer

DR. K IYER, M.D
(Autopsy Surgeon)

7. REMARKS BY THE HEAD OF DEPARTMENT/OFFICE: *Seen and Verified*

Place: Apex Hospital, Kalanagari, Zumbai, Madhurashttra

Date: 18th September 2025



Ninad Kale

Full Name: DR. NINAD KALE, M.D
(Resident Medical Office)

FIRST INFORMATION REPORT

(Under Section 173 of The Bindia Nagarik Suraksha Sanhita, 2023)

1. **Dist.:** Zumbai **P.S:** Kalanagri Police Station, Madhurashtia **Year:** 2026

F.I.R. No.: 107/26 **Date:** 28.04.2026

2. **Acts –**

- a. The Transplantation of Human Organs and Tissues Act, 1994 **Section 18(1)(3), 19, 20**
- b. The Madhurashtia Control of Organised Crime Act, 1999 **Section 3(1)(i), 3(2), 3(4), 3(5)**
- c. BNS - **Section 318, 336, 61, 3(5)**

3. (a) **Occurrence of Offence: Day:** Tuesday **Date:** 16.09.2025 **Time:** 1 am

(b) **Information received at P.S Date:** 28.04.2026 **Time:** 10:30 am

(c) **General Diary Reference Entry No(s) Time:**

4. **Place of occurrence:**

- a. **Direction and Distance from P.S..... Beat No.....**
- b. **Address:** Apex Hospital, Shastri Complex, Tilak Road, Kalanagari, Madhurashtia.
- c. **In case outside the limit of this Police Station, then the name of the P.S..... District.....**

5. **Complainant/Informant:**

- a. **Name:** M. Dsouza, Chief Medical Officer in the Apex Hospital
- b. **Father's Name:** Alex Dsouza
- c. **Year of Birth:** 1973
- d. **Nationality:** BINDIAN
- e. **Passport No.:** **Date of Issue:** **Place of Issue:**
- f. **Occupation:** Chief Medical Officer in the Apex Hospital
- g. **Address:** Flat No. 302, Empire Tower, St. Andrew Lane, Kalanagari, Zumbai - 400055.

6. **Details of known/ suspected/unknown/ accused with full particulars**

- a. Dr. S Mhatre, a general physician, ran a clinic
- b. H. Sheikh, Founder of Jeevan Seva Foundation

c. R. Patel, Financial Manager of Jeevan Seva Foundation

7. **Reasons for delay in reporting by the complainant/ Informant – NIL**
8. **Particulars of properties stolen/ involved (Attach separate sheet if necessary): N/A**
9. **Total value of the properties stolen/ involved:**
10. **Inquest Report/ U.D. Case No., if any: 268/2025**
11. **F.I.R. Contents (Attach separate sheets, if required):**

Pursuant to the Writ Petition filed in the High Court of Zumbai wherein the court directed the State Government through Home Secretary of State viz order dated 18.03.2026 to take necessary measures for all the pending cases in Apex Hospital. After that the Home Department issued a GR bearing No. CTE-0722/POL-3 dated 02/04/2026 constituting a Special Investigation Team (SIT) comprising of three members headed by Senior Superintendent of Police (SSP), N Waghmode.

I, A Khanvilkar, DySP recording this FIR for the crime alleged in Apex Hospital dated 16/09/2025 wherein a partial investigation had been carried out by Dr. R Ingle, Appropriate Authority u/s 13 of THOTA, 1994, having transferred all the case records of the present victim (H Sharma) and upon further investigation by my team, we discovered that Jeevan Seva Foundation, operating since January 2024 in Madhurashttra under the guise of a charitable trust and allegedly controlled by H. Sheikh (*Accused 3*) and Dr. S. Mhatre (*Accused 2*), was used as a front for illegal organ trafficking. Dr. S. Mhatre exploited his patients to funnel them into this Foundation. Hetal Sharma (32) (*deceased*), a daily wage worker diagnosed with underlying heart disease and was admitted to Apex Hospital on 15th September 2025 with treatment funded by the Foundation, where she subsequently died.

Immediately, R. Patel allegedly gave consent to donate her kidney via Form 8, bypassing a 45-year-old named Rohan Mehta next on the State organ transplant waitlist, and had it illegally transplanted to a recipient named R. Kapoor for an alleged donation or monetary benefit of ₹10 lakhs. Suspicion arose when M. Dsouza, CMO of the Apex Hospital, overheard R. Patel referring to the deceased, organs, a sum of Rs. 10 lakh, urgent transactions and R. Kapoor is fine. He lodged a complaint before the Appropriate Authority under THOTA, which initiated inquiry u/s 13, ordered an inquest, and directed a post-mortem.

After that Appropriate Authority no major advancement in investigating the cases pending in Apex Hospital in lieu of a periodic transfer the post of Appropriate Authority Zumbai was kept vacant resulting in delay. Owing to prolonged inaction a Special Investigation Team (SIT) was constituted which revealed that *Accused No.3* had two prior chargesheets in which the competent court had already taken cognizance and this is the third crime committed by the same accused making it susceptible to invoke MCOCA against all the three accused as per prima facie they work as an organised crime syndicate.

In lieu of the above stated information we approach Deputy Inspector General of Police to seek prior approval to invoke MCOCA and register FIR under the same against all the three accused. The same was given on 28.04.2026.

12. **Action taken:** Since the above report reveals the commission of offence(s) u/s as mentioned at Item No. 2. registered the case and took up the investigation.

13. **Date & time of dispatch to the Court:**

A . Khanvilkar

Signature of the Officer in-charge, Police Station

Name: A. Khanvilkar

Rank: Inspector No. POMH007

Received FIR Copy.

R Ingle

M. Dsouza

Search and Seizure Panchanama

Panchanama drawn on 13.05.2026 at the Dr. S Mhatre's clinic, having address Shop No. 24, Giriraj Marg, R. D. Burman Road, Kharwada, Zumbai – 400060, during the search and seizure proceedings u/s 185 BNSS, in the presence of the undersigned Panchas/ Witnesses.

Panchas:

1. Name: P. Mahajan

Occupation: Dairy Owner; Age: 45 Years

Address: 22, Krishna Niwas, Hanuman lane, Kharwada, Zumbai.

2. Name: K. Thakur

Occupation: Tailor; Age: 75 Years

Address: 2, Elco market, Hanuman Rd., Kharwada, Zumbai.

We, the above-named Panchas, state that on being called upon by a person who introduced himself with the help of the identity card as A. Khanvilkar, Deputy Superintendent of Police, Zumbai, we presented ourselves outside the clinic of Dr. S Mhatre, located at Shop No. 24, Giriraj Marg, R. D. Burman Road, Kharwada, Zumbai – 400060.

The said Deputy Superintendent of Police, A. Khanvilkar, introduced us to the two other police officers accompanying him, namely H. Shinde, Police Inspector (PI), Kalanagari Police Station, and Y. Chauhan, Assistant Police Inspector (API), Kalanagari Police Station. The officer then explained to us that he has been authorised to search the aforementioned medical clinic, and requested our presence to witness the entire search and seizure proceedings. We, the Panchas voluntarily agreed to act as independent panchas for the said panchanama.

The officer then produced and showed us the authority letter recorded by him in writing under Section 185(1) of the BNSS having reasonable grounds to enter the place. Thereafter, we, the Panchas and the accompanying Police Officers proceeded to enter the said premises at 11:00 am. Upon reaching the entrance, it was observed that the outer iron rolling shutter of the said premises was locked which the accompanying Police Officer broke open. Immediately behind the gate was a glass door attached to a stained-glass pane structure. The officers pushed open the glass door, allowing us to enter into the clinic.

The clinic has an area of approximately 380 square feet. We observed that the layout is strictly divided into two distinct rooms. The first room located immediately at the entrance functions as the Waiting Room and Reception Area of approximately 5 feet by 7 feet, containing a front desk counter and a specialized wooden sofa-cum-cabinet unit utilized simultaneously for patient seating and concealed storage of medicine. The second room located directly behind the waiting area separated by a white door, functions as the private Checkup Room and a Consulting Chamber which is approximately 15 feet by 17 feet. It comprises the doctor's desk with a glass top positioned centrally facing the entrance door, accompanied by a single black chair placed behind it.

Arranged parallel to the wall is a patient examination bed. Positioned against the wall, directly behind the doctor's seating area, stands a tall, two-door wooden cupboard, within which we found two to 3 files out of which 1 file named as H Sharma. Upon examining the file, the officer collected all the papers attached to the file. The Officer showed us that the file contained two prescription papers of H Sharma dated 04.04.2026 and 14.04.2026. It also contained a medical report titled Human Leukocyte Antigen (HLA) Report.

The papers were then placed inside a secure brown paper envelope and was sealed using molten wax. Except the above articles nothing else was seized by the Officers in our presence.

We, the Panchas, were present during the entire course of the search proceedings. The above said Panchnama has been read over to us and we certify that the same is recorded correctly as witnessed by us and we have put our signatures at the foot of the affirmation thereof. The Panchnama was concluded peacefully at the said premises around 12:30 pm.

Documents Seized –

1. Prescription Paper dated 04.04.2025
2. Prescription Paper dated 14.04.2025
3. ABO & HLA Report

Panchas:

1. Sd/- (P. Mahajan)
2. Sd/- (K. Thakur)

A Khanvilkar

Deputy Superintendent of Police
Kalanagari Police Station



Dr. S. Mhatre

General Physician

Internal Medicine Specialist

MBBS, MD (General Medicine), DNB (General Medicine)

Patient Name: Hetal Sharma

Age/ Sex: 32 years/ Female

Weight: 52 kg

Date: 4th April, 2025

BP: 110/70 mmHg

Complaint: General fatigue and recurrent instances of dizziness and exhaustion.

General appearance: Conscious, looking pale and physically exhausted.

Diagnostic Advice: 12 lead ECG test

Medication: Tab. Modafinil 100 mg 1 ----- 1.

Tab. Fludrocortisone 0.1 mg 1----- 1.

Tab. Levocarnitine 330 mg 1 ----- 1.

Tab. Betahistine 8 mg 1 ----- 1.

Next Visit: immediately once the test result arrives



Dr. S. Mhatre

General Physician

Internal Medicine Specialist

MBBS, MD (General Medicine), DNB (General Medicine)

Patient Name: Hetal Sharma

Age/ Sex: 32 years/ Female

Weight: 52 kg

Date: 14th April, 2025

BP: 110/70 mmHg

***Medical Note:** Routine 12-lead ECG: Within normal limits (WNL). Sinus rhythm, no acute ischemic changes or overt arrhythmias noted at rest.*

***Advice & Plan:** - Maintain aggressive oral hydration and strict electrolyte balance.*

- Avoid physical overexertion, sudden postural shifts, and sleep deprivation.

- Patient advised that a normal resting ECG does not conclusively exclude intermittent conduction anomalies or deeper organic pathologies given the paroxysmal nature of her symptoms.

- Urgent referral to APEX MULTI SPECIALITY HOSPITAL, Shastri Complex, Tilak Road, Kalanagari, Zumbai for advanced diagnostic workup (suggesting 24-48 hr Holter monitoring, Echocardiogram, and comprehensive specialist evaluation).

JEEVAN SEVA FOUNDATION: Kunal Complex, Parth Road, Kalanagari, Madhurashttra - 842000



Patient Name: Hetal Sharma

MRN: 123456789

Age/Sex: 32- Female

Sample Collected at: 105, Shivam
Complex, Zumbai

Registered on: 02.31pm

11th April, 2025

Collected on: 03:11pm

11th APRIL, 2025

Reported on: 04:35pm

12th APRIL, 2025

Referred by: Dr. S. Mhatre

ABO (Blood Typing)

Test Performed	Result	Interpretation
Forwarding Grouping (Cell Typing):	Anti- A: Positive (+) Anti- B: Negative (-)	Blood Type "A"
Reverse Grouping (Serum Typing):	A1 Cells: Negative (-) B Cells: Positive (+)	Rh Factor: Positive (+)

HLA (Human Leukocyte Antigen) Typing Result

Class I Loci (High- Resolution CAN Typing)

1. HLA-A: A*02:101, A*24:02
2. HLA-B: B*07:02, B*35:01
3. HLA-C: C*04:01, C*07:02

Class II Loci (High-Resolution DNA Typing)

1. HLA-DRB1: DRB1*15:01, DRB1*04:01
2. HLA-DQB1: DQB1*06:02, DQB1*03:02
3. HLA-DPB1: DPB1*04:01, DPB1*02:01

Pre- Collection Donor Eligibility & Clearence Metrics

Systemic Malignancy Screening: Negative

Infectious Disease Panel: Non- Reactive

Routine Cardiac Screening: Baseline ECG Normal

Organ Viability Index: Optimal

Summary Note: the Donor is confirmed to be in excellent systemic health with on detectable chronic infectious diseases or malignancies. HLA and ABO compatibility profiles are archived and fully verified. The Donor is cleared to proceed with the registry-directed donation program. Harvested organs/tissues will be managed per standard cold-ischemia protocols upon allocation.

Dr. R. Shetty
(Dept. of Pathology)



Patient Name: R. Kapoor

MRN: 987456321

Age/Sex: 49- Male

**Sample Collected at: 105, Shivam
Complex, Zumbai**

Registered on: 04:51pm

11th APRIL, 2025

Collected on: 05:11pm

11th APRIL, 2025

Reported on: 06:40pm

12th APRIL, 2025

Referred by: Dr. S. Mhatre

ABO (Blood Typing)

Test Performed	Result	Interpretation
Forwarding Grouping (Cell Typing):	Anti- A: Positive (+) Anti- B: Positive (+)	Blood Type "AB"
Reverse Grouping (Serum Typing):	A1 Cells: Negative (-) B Cells: Negative (-)	Rh Factor: Positive (+)

HLA (Human Leukocyte Antigen) Typing Result

Class I Loci (High- Resolution CAN Typing)

4. HLA-A: A*02:101, A*11:01
5. HLA-B: B*07:02, B*40:06
6. HLA-C: C*07:02, C*06:02

Class II Loci (High-Resolution DNA Typing)

4. HLA-DRB1: DRB1*15:01, DRB1*11:01
5. HLA-DQB1: DQB1*06:02, DQB1*03:01
6. HLA-DPB1: DPB1*04:02, DPB1*02:02

Pre- Transplant Recipient Readiness Metrics

Recipient Clinical Diagnosis: End – Stage Renal Disease (ESRD)

Allocation Registry Status: Active on the National Deceased donor waiting list. High priority assigned

Immediate Crossmatch Results:

Complement-Dependent Cytotoxicity (CDC) Crossmatch: Negative



Flow Cytometry Crossmatch: Negative

Pre-Operative Surgical Clearance: Cleared. Normal systemic parameters, no active acute infections, stable hemodynamic profile.

Summary Note: the recipient has been urgently admitted from the active waiting list following notification of a compatible deceased donor organ. Crossmatch testing confirms immunologic compatibility with the donor profile. The patient is cleared to proceed to for immediate Allogeneic Deceased Donor Transplantation

Dr. R. Shetty

(Dept. of Pathology)

STATE BANK OF BINDIA

Account Holder Details

Name: Jeevan Seva Foundation

Customer Id: xxxxx785

Registered Mobile Number: xxxxx xx792

Account Type: CURRENT ACCOUNT Branch: Zumbai II

Statements of Account No. xxxx669 for the period (From 1/07/2025 to 30/09/2025)

Transaction date	Particulars	Credit	Debit	Running balance
01.07.2025	Opening Balance			2,00,00,000
04.07.2025	A/C No. xxxx669 to A/C No. xxxx098		45,000	1,99,55,000
11.07.2025	A/C No. xxxx214 to A/C No. xxxx669	3,00,000		2,02,55,000
12.07.2025	A/C No. xxxx669 to A/C No. xxxx299		3,50,000	1,99,05,000
13.07.2025	A/C No. xxxx669 to A/C No. xxxx900		75,00,000	1,24,05,000
21.07.2025	A/C No. xxxx001 to A/C No. xxxx669	1,00,000		1,25,05,000
08.08.2025	A/C No. xxxx669 to A/C No. xxxx555		5,00,000	1,20,05,000
19.08.2025	A/C No. xxxx215 to A/C No. Xxxx669	80,000		1,20,85,000
28.08.2025	A/C No. xxxx669 to A/C No. Xxxx098		45,000	1,20,40,000
29.08.2025	A/C No. xxxx112 to A/C No. Xxxx669	1,50,000		1,21,90,000
31.08.2025	A/C No. xxxx810 to A/C No. xxxx669	5,000		1,21,95,000
31.08.2025	A/C No. xxxx149 to A/C No. Xxxx669	80,000		1,22,75,000
02.09.2025	A/C No. xxxx669 to A/C No.		25,00,000	97,75,000

	Xxxx900			
08.09.2025	A/C No. xxxx047 to A/C No. Xxxx669	75,000		98,50,000
10.09.2025	A/C No. xxxx322 to A/C No. Xxxx669	15,000		98,65,000
10.09.2025	A/C No. xxxx621 to A/C No. Xxxx669	2,50,000		1,01,15,000
11.09.2025	A/C No. xxxx669 to A/C No. Xxxx621		1,50,000	99,65,000
11.09.2025	A/C No. xxxx669 to A/C No. Xxxx412		45,000	99,20,000
14.09.2025	A/C No. xxxx945 to A/C No. Xxxx669	10,000		99,30,000
15.09.2025	A/C No. xxxx777 to A/C No. Xxxx669	80,000		1,00,10,000
16.09.2025	A/C No. xxxx063 to A/C No. Xxxx669	10,00,000		1,10,10,000
17.09.2025	A/C No. xxxx189 to A/C No. Xxxx669	7,500		1,10,17,500
19.09.2025	A/C No. xxxx669 to A/C No. xxxx098		45,000	1,09,72,500
20.09.2025	A/C No. xxxx091 to A/C No. Xxxx669	11,000		1,09,83,500
22.09.2025	A/C No. xxxx669 to A/C No. Xxxx008		2,00,000	1,07,83,500
24.09.2025	A/C No. xxxx669 to A/C No. Xxxx129		2,00,000	1,05,83,500
25.09.2025	A/C No. xxxx669 to A/C No. Xxxx999		3,00,000	1,02,83,500
28.09.2025	A/C No. xxxx220 to A/C No. Xxxx669	40,000		1,03,23,500
30.09.2025	A/C No. xxxx167 to A/C No. Xxxx669	70,000		1,03,93,500

STATEMENT OF THE INFORMANT RECORDED U/S 180 OF BNSS.

NAME: M. Dsouza

AGE: 53 years

I, Dr. M. Dsouza, Age- 53 years, Occupation- Chief Medical Officer (CMO), Residing at Flat No. 302, Empire Tower, St. Andrew Lane, Kalanagari, Zumbai - 400055, personally present at the Kalanagari Police Station, Zumbai upon being summoned and questioned, state that:

I am working at Apex Hospital, Kalanagari, Zumbai and have been employed there for the last few months. As part of my administrative and clinical duties, I oversee hospital operations, supervise medical staff, manage patient care protocols, and ensure regulatory compliance for critical procedures, including the monitoring and clearance of cases within the facility. A few months back, while conducting administrative rounds and supervising transplant care operations in the hospital corridor, I noticed a person completing hospital formalities related to patient admitted in our care, subsequently I overheard him whispering and hurriedly speaking to someone over a phone call making a reference to “Hetal Sharma, organs, urgent transactions, and a sum of Rs. 10 lakhs”, as well as stating that “Mr. R Kapoor is fine”. I found this conversation and the situation deeply suspicious. As the CMO, I was already aware that Ms. Hetal Sharma was a patient under our care, and hearing such words discussed right after her death felt completely wrong. *(A photo of R Patel was shown to the Informant by the DySP, M Dsouza recognised him to be the person whom they had overheard that day in the hospital.)*

As the Chief Medical Officer, I felt that the matter required to be reported to the proper authority. Accordingly, I approached the appropriate authority and lodged a complaint regarding this suspicious conduct and surrounding circumstances. Dr. Ingle recorded my complaint in writing and asked me to confirm the same. Dr. Ingle along with his team initiated an inquiry wherein I submitted case records related to H Sharma which were present at that point of time in the hospital. This inquiry went on for quite some time, and I was regularly updated about the progress of the same. After a few months, it was brought to my notice that a matter in the High Court was raised regarding slow inquiry conducted by the Appropriate Authority. I am not aware of the details of the same but it definitely brought a lot of media attention to the Hospital that affected the patient count drastically.

I have given this statement in a sane mental condition. Everything that I have stated is true to my knowledge. This statement is recorded in the same manner and same language as I narrated to the officer.

M Souza

Date: 05.06.2026

In the presence of

A . Khanvilkar

Deputy Superintendent of Police

Kalanagari Police Station

STATEMENT OF DW (I)

NAME: R. Sharma

AGE: 38 Years and 4 Months

My name is R. Sharma. I am 38 years of age and I reside at Room No. 12, Shanti Niwas, Nehru Chawl, Kalanagari, Zumbai, Madhurashttra - 842000. I work as a Manager at Jeevan Seva Foundation, which is a charitable trust operating in Kunal Complex, Parth Road, Kalanagari, Madhurashttra – 842000.

Ms. Hetal Sharma was my sister and one of the beneficiaries of the Foundation. As far as I know she was Dr Mhatre's regular patient and was later diagnosed with a heart disease. Since she was unable to afford the hefty fees of the tests to identify the disease, Dr Mhatre told her to approach the Foundation where I work. I processed her admission into Apex Hospital and arranged for the funding of her treatment through the Foundation. I took extra care and kept in regular contact with the hospital throughout her treatment period.

In late 2023, I came to know about Jeevan Seva. Mr. Sheikh posed himself as a respected philanthropist and told me that the Foundation was doing noble work for the poor and underprivileged, specifically providing medical aid, food and other assistance to those who could not afford it. Mr. Sheikh offered me a good salary and I joined the Foundation in April 2024.

My role in the Foundation was primarily administrative in nature. I was responsible for maintaining the accounts of the Foundation, processing payments to hospitals, managing documentation such as admission forms and consent papers, coordinating between the Foundation, referring doctors and the hospitals where patients were being treated. I also assisted in identifying and enrolling beneficiaries who were referred to us, mostly by Dr. S. Mhatre, who worked closely with the Foundation.

Ms. Sharma unfortunately passed away in September 2025, I was present at the hospital at that time. Upon her death being declared, I signed the organ donation form for donating her kidney. I thereafter completed the remaining hospital formalities including paperwork and coordinating with the hospital administration regarding the pending dues of her treatment.

I have given this statement in a sane mental condition. Everything that I have stated is true to my knowledge.

R Sharma

Date - 16.12.2025

In the presence of

A . Khanvilkar

Deputy Superintendent of Police

Kalanagari Police Station

ARREST MEMO

1. Name of the person arrested (With father's name)	Mr. R Sharma S/o Mr. Ramanlal Sharma
2. Sex	Male
3. Age (Approx.)	38 years
4. Residential Address	Room No. 12, Shanti Niwas, Nehru Chawl, Kalanagari, Zumbai, Madhurashtia - 842000.
5. Name of relative/friend whom the person taken in custody intends to inform	N.A.
6. Date, Time and Place of Arrest	15/07/2026 at 08:30 AM at Zumbai
7. Case reference with section of law	FIR registered for offences under 18(1)(3), 19(a)(c)(d), 20 of THOTA and 3(1)(i), 3(2), 3(4), 3(5) of MCOCA
8. Name and Rank of the officer making arrest	DySP A. Khanvilkar
9. Allegations	Acted as a recruiter and financial handler for an organized crime syndicate operating under Jeevan Seva Foundation. Involved in the illegal commercial transplantation of Hetel Sharma's kidney for pecuniary gains.

Certified that the person arrested had been informed of his right to have someone informed of his arrest or detention.

R Sharma

Signature of Arrestee

A Khanvilkar

Deputy Superintendent of Police

Witness:

1. K. Patnaik - Police Inspector
2. T. Fernandes - Police Sub-Inspector.
3. K Kashyap

Date: 15/07/2026

ARREST ORDER

Whereas, I A. Khanvilkar Deputy Superintendent of Police, Kalanagari Police Station, Madhurashttra, have reasons to believe that R Sharma aged about 38 years, resident of Room No. 12, Shanti Niwas, Nehru Chawl, Kalanagari, Madhurashttra - 8420002 alleged to be guilty of an offence punishable under the provisions of Transplantation of Human Organs and Tissues Act, 1994 and The Maharashtra Control of Organised Crime Act, 1999.

Now, therefore, in exercise of the powers conferred on me under S. 35 of BNSS, I hereby arrest the said R. Sharma with help of two officers, Mr. H Shinde, Police Inspector and Mr. Y Chauhan, Police Sub-Inspector and in presence of Secretary of Nehru Chawl, Mr. K Kashyap. Both the witness and the accused were informed of the grounds of such arrest.

Dated on this 15th day of July Two Thousand Twenty Six.

R Sharma

A Khanvilkar

K Kashyap

Arresting Officer

GROUND OF ARREST

You, are hereby informed that during investigation under MCOCA, 1999 and THOTA, 1994 by the Police, various documents including statements of various persons recorded u/s 180 of Bindia Nagarik Suraksha Sanhita, 2023 and other incriminating evidences were taken on record, wherein it is revealed:

1. That the Jeevan Seva Foundation has been engaged in illegal trade and transplantation of human organs within the State of Madhurashttra, and that H Sheikh being the Chairman of the foundation, having two prior chargesheets registered against him, you were employed, recruited and involved in the said illegal trade and transplantation.
2. That your role in the aforementioned illegal activities involved identifying potential patients in need of organs, facilitating the procurement of the required organs for such patients, and overseeing their transplantation process. These activities lead to defining your role as a member in the syndicate.

3. That you were directly involved in the illegal organ transplantation of Ms. Hetal Sharma by way of facilitating her medical treatment and executing a declaration in relation to the transplantation of her organs.
4. That the said illegal trade and transplantation of human organs has been carried out by you, Dr. S. Mhatre, and H. Sheikh, resulting in the death of Ms. Hetal Sharma. In light of the same, your custodial interrogation is deemed necessary as you are believed to be in possession of crucial information relating to the modus operandi of the said illegal organ trade, the identities of co-conspirators, potential victims, and other material facts which are essential for the completion of the ongoing investigation.
5. Hence, it is imperative to comply with the provisions of Section 35 of Bindia Nagarik Suraksha Sanhita, 2023 and accordingly place you under arrest.

R Sharma

K Kashyap

A Khanvilkar

Arresting Officer

ARREST MEMO

1. Name of the person arrested (With father's name)	Dr. S. Mhatre S/o Mr. Vikas Mhatre
2. Sex	Male
3. Age (Approx.)	42 years
4. Residential Address	Ashley Heights Realtech, Room No. 3100 13th Floor, D.K. Road, Zumbai, Madhurashtia
5. Name of relative/friend whom the person taken in custody intends to inform	N. A.
6. Date, Time and Place of Arrest	11/08/2026 at 9 AM at Zumbai
7. Case reference with section of law	FIR registered for offences under 18(1)(3), 19(a)(c)(d), 20 of THOTA and 3(1)(i), 3(2), 3(4), 3(5) of MCOCA
8. Name and Rank of the officer making arrest	DySP A. Khanvilkar
9. Allegations	Assisted in completion of an organized crime operating under the syndicate disguised as charitable trust named Jeevan Seva Foundation. Recruited victims for illegal commercial transplantation of Hetal Sharma's kidney for pecuniary gains.

Certified that the person arrested had been informed of his right to have someone informed of his arrest or detention.

S Mhatre

Signature of Arrestee

A Khanvilkar

Deputy Superintendent of Police

Witness:

1. H Shinde, Police Inspector (PI)
2. Y. Chauhan, Assistant Police Inspector (API)
3. M Krishnan

Date: 15/07/2026

ARREST ORDER

Whereas, I A. Khanvilkar Deputy Superintendent of Police, Kalanagari Police Station, Madhurashttra, have reasons to believe that Dr. S. Mhatre aged about 42 years, resident of Ashley Heights Realtech, Room No. 3100 13th Floor, D.K. Road, Zumbai, Madhurashttra - 8420002 has been guilty of an offence punishable under the provisions of Transplantation of Human Organs and Tissues Act, 1994 and The Madhurashttra Control of Organised Crime Act, 1999.

Now, therefore, in exercise of the powers conferred on me under S.35 BNSS, I hereby arrest the said Dr. S. Mhatre in the presence of two officers, Mr. H Shinde, Police Inspector and Mr. Y Chauhan, Assistant Police Inspector and witness M Krishnan. Both the witness and the accused were informed of the grounds of such arrest.

Dated on this 11th day of August Two Thousand Twenty Six.

S Mhatre

A Khanvilkar

M Krishnan

Arresting Officer

GROUND OF ARREST

You, are hereby informed that during investigation under MCOCA, 1999 and THOTA, 1994 by the Police, various documents including statements of various persons recorded u/s 180 of Bindia Nagarik Suraksha Sanhita, 2023 and other incriminating evidences were taken on record, wherein it is revealed that:

1. That the Jeevan Seva Foundation has been engaged in illegal trade and transplantation of human organs within the State of Madhurashttra, you along with H. Sheikh established Jeevan Seva Foundation and were actively involved in the said illegal trade and transplantation. These activities lead to defining your role as a member in the syndicate.
2. That you committed the following crimes in association with H. Sheikh who has two prior chargesheets in which cognisance has been taken, this being a prima facie ground to invoke Madhurashttra Control of Organised Crime Act, 1999 and to collect information for the same.

3. That your role in the aforementioned illegal activities involved diagnosing patients and lure them to do certain tests which required hefty amounts and in order to fund their treatment suggesting them to contact Jeevan Seva Foundation and under the guise of treatment you would illegally transplant their organs.
4. That you were directly involved in the illegal organ transplantation of Ms. Hetal Sharma by way of advising her to contact Jeevan Seva Foundation for funding her treatment at the Apex Hospital and carried on commercial organ transplantation.
5. That the said illegal trade and transplantation of human organs has been carried out by you, R. Patel, and H. Sheikh, resulting in the death of Ms. Hetal Sharma. In light of the same, your custodial interrogation is deemed necessary as you are believed to be in possession of crucial information relating to the modus operandi of the said illegal organ trade, the identities of co-conspirators, potential victims, and other material facts which are essential for the completion of the ongoing investigation.
6. Hence, it is imperative to comply with the provisions of Section 35 of Bindia Nagarik Suraksha Sanhita, 2023 and accordingly place you under arrest.

S. Mhatre

A Khanvilkar

M Krishnan

Arresting Officer

ARREST MEMO

1. Name of the person arrested (With father's name)	Mr. H. Sheikh S/o Mr. Rehman Sheikh
2. Sex	Male
3. Age (Approx.)	48 years
4. Residential Address	B/502, Bhimashankar Heights, Babu Road, Zumbai, Madhurashtra
5. Name of relative/friend whom the person taken in custody intends to inform	N.A.
6. Date, Time and Place of Arrest	26/08/2026 at 10:30 AM at Zumbai
7. Case reference with section of law	FIR registered for offences under 18(1)(3), 19(a)(c)(d), 20 of THOTA and 3(1)(i), 3(2), 3(4), 3(5) of MCOCA
8. Name and Rank of the officer making arrest	DySP A. Khanvilkar
9. Allegations	Involved in completion of an organized crime operating under the syndicate disguised as charitable trust named Jeevan Seva Foundation. Managed and undertook operations for illegal transplantation of organs.

Certified that the person arrested had been informed of his right to have someone informed of his arrest or detention.

H Sheikh

Signature of Arrestee

A Khanvilkar

Deputy Superintendent of Police

Witness:

1. H Shinde, Police Inspector (PI)
2. Y. Chauhan, Assistant Police Inspector (API)
3. Shruti Kadam

Date: 26/08/2026

ARREST ORDER

Whereas, I A. Khanvilkar Superintendent of Police, Kalanagari Police Station, Madhurashtia, have reasons to believe that H, Sheikh aged about 48 years, resident of B/502, Bhimashankar Heights, Babu Road, Zumbai, Madhurashtia - 840002 has been guilty of an offence punishable under the provisions of Transplantation of Human Organs and Tissues Act, 1994 and The Madhurashtia Control of Organised Crime Act, 1999.

Now, therefore, in exercise of the powers conferred on me under S.35 BNSS. I hereby arrest the said H. Sheikh aged about 48 years, resident of B/502, Bhimashankar Heights, Babu Road, Zumbai, Madhurashtia - 8420002 in the presence of two officers, Mr. H Shinde, Police Inspector, Mr. Y Chauhan, Assistant Police Inspector witness Ms. Shruti Kadam. Both the witness and the accused were informed of the grounds of such arrest.

Dated on this 26th day of August Two Thousand Twenty Six.

H Sheikh

Shruti Kadam

A Khanvilkar

Arresting Officer

GROUND OF ARREST

You, H. Sheikh are hereby informed that during investigation under MCOCA, 1999 and THOTA, 1994 by the Police, various documents including statements of various persons recorded u/s 180 of Bindia Nagarik Suraksha Sanhita, 2023 and other incriminating evidences were taken on record, wherein it is revealed that:

1. That the Jeevan Seva Foundation has been engaged in illegal trade and transplantation of human organs within the State of Madhurashtia, and that you were actively involved in the said illegal trade and transplantation.
2. That your role in the aforementioned illegal activities involved systematically establishing the Jeevan Seva Foundation in the guise of a charitable trust and carrying on commercial dealings of organs through Jeevan Seva Foundation immediately after the cognizance was taken by the competent court for the offences relating to 307,

320,342,506,417,420 r/w 34 of IPC, 1860 in FIR No. 56/2019 and 364A,386,193,417,463,466 r/w 34 of BPC in FIR No. 76/2020 respectively while being a member of Sanju Gang.

3. That you were directly involved in the illegal organ transplantation of Ms. Hetal Sharma by way of your guidance to other accused namely, Dr. S Mhatre and R. Patel who were also involved in the same crime and funding her treatment through illegally acquired money.

4. That in light of the same, your custodial interrogation is deemed necessary as you are believed to be in possession of crucial information relating to the modus operandi of the said illegal organ trade, the identities of co-conspirators, potential victims, and other material facts which are essential for the completion of the ongoing investigation.

5. Hence, in the interest of justice and for the purposes of further investigation, it is imperative to comply with the provisions of Section 35 of the Bindia Nagarik Suraksha Sanhita, 2023 and accordingly place you under arrest.

H Sheikh

Shruti Kadam

A Khanvilkar

Arresting Officer

SANCTION ORDER

(Sanction Under Section 23(2) of the Madhurashttra Control of Organised Crime Act, 1999)

Reference: A detailed report of investigation by DySP A. Khanvilkar, Investigating Officer, dated 01/09/2026 submitted through the Senior Superintendent of Police (SSP) N. Waghmode, Head of Special Investigation Team (SIT) to the State Home Department, Madhurashttra.

Read: Papers of investigation in FIR No. 107/26 under **Section 19 of the Transplantation of Human Organs and Tissues Act, 1994 (THOTA) r/w Sections 3(1)(i), 3(2), and 3(4) of the Madhurashttra Control of Organised Crime Act, 1999 (MCOCA) r/w Sections 318, 336, 61, and 3(5) of the Bindia Nyaya Sanhita, 2023 (BNS).**

1. **WHEREAS**, DySP A. Khanvilkar, member of SIT, Zumbai, being the duly designated as Investigating Officer u/s 23(b) of MCOCA, has submitted his complete Investigation Report dated 01/09/2026 through SSP N Waghmode, along with the case records, medical registries, financial statements, and panchnamas collected in connection with the illegal commercial organ transplantation racket operating at Apex Hospital, Zumbai, for according formal statutory sanction to prosecute the accused persons under Sections 3(1)(i), 3(2), and 3(4) of the MCOC Act, 1999 r/w Sections 318, 336, 61, and 3(5) of the, BNS 2023.
2. **AND WHEREAS**, prior approval of the competent Deputy Inspector General of Police (DIG) was duly obtained as given u/s 23(a) of MCOCA for invoking the present statute after which the discovery of organized crime syndicate, continuing unlawful activities were carried out by the illicit syndicate for pecuniary gains.
3. **AND WHEREAS**, I, C. Paithankar, Additional Director General of Police (Addl. DGP), State of Madhurashttra, being the competent Sanctioning Authority, have independently and thoroughly perused the entire case papers, the recorded statements of the witnesses under Section 180 of the BNSS including the voluntary confession statement by R Patel u/s 18 MCOCA, the recovery Panchanama, the medical test, the forensic post-mortem reports and financial statements of Jeevan Seva Foundation and also Dr S Mhatre (*accused 2*).
4. **AND WHEREAS**, upon careful evaluation of the records and statements placed before me, I am fully satisfied that a *prima facie* case has been established against the accused persons, showing their deep involvement in running a commercial organ harvesting racket

under the guise of a charitable trust, which legally warrants their trial under Sections 3(1)(i), 3(2), and 3(4) of MCOCA r/w Sections 318, 336, 61, and 3(5) of the, BNS 2023.

5. **AND WHEREAS**, I find from the investigation records that the accused persons, viz:

1. **R. Patel** aged about 38 years (*accused 1*)
2. **Dr. S. Mhatre** aged about 42 years (*accused 2*)
3. **H. Sheikh** aged about 48 years (*accused 3*)

have formed and operated an Organised Crime Syndicate under the active leadership of accused H. Sheikh and Dr. S. Mhatre. The members of this syndicate, acting singly and jointly, targeted vulnerable, isolated individuals suffering from serious ailments who lacked social connections or near relatives. They systematically lured the victim, Ms. Hetal Sharma, under the guise of medical aid through the “Jeevan Seva Foundation,” placed her in Apex Hospital, and illegally harvested and diverted her kidney to a wealthy recipient, Mr. R. Kapoor, in exchange for illegal commercial transactions amounting to ₹10 Lakhs and other pecuniary advantages thereby prima facie constituting a case against the above named accused under THOTA.

6. **AND WHEREAS**, it is pertinent to note that *Accused No.3* had two prior chargesheets for the offences committed by him allegedly being a member of Sanju Gang in which the competent court had taken cognizance based on the chargesheets submitted therein. This is the third crime committed by *Accused No. 3*, the only change made is that he has been the founding member of this new organised crime syndicate therefore, I am satisfied that the statutory threshold for demonstrating “continuing unlawful activity” as defined u/s 2(d) of MCOCA with the motive of gaining pecuniary advantages have been filed against the syndicate mastermind, **H. Sheikh**.

7. **AND WHEREAS**, *Accused No. 1 and 2* have acted in aid and advice of *Accused No.3* who is already subject to MCOCA, they are now charged for the offences of being a member in this organised crime syndicate with the same intention of pecuniary gains.

8. **AND WHEREAS**, I am satisfied that the alleged criminal acts were committed by the above mentioned accused for direct pecuniary gains, which amounts to an ‘Organized Crime’ as defined in S.2(e) of MCOCA executed by an Organized Crime Syndicate as defined under Section 2(1) of MCOCA.

9. **NOW, THEREFORE**, in exercise of the powers conferred upon me u/s 23(2) of MCOCA, I, the Additional Director General of Police, Madhurashttra, hereby accord formal SANCTION to file the chargesheet to prosecute the accused persons, for the offences punishable under Sections 3(1)(i), 3(2), and 3(4) of the MCOCA, and S. 19 of the THOTA,

r/w Sections 318, 336, 61, and 3(5) of the, BNS 2023, before the Designated Special Court, Zumbai, for trial in accordance with the law.

GIVEN UNDER MY HAND AND THE SEAL OF THIS OFFICE, THIS 18TH DAY OF SEPTEMBER, TWO THOUSAND TWENTY SIX.

C. Patilbhar

Additional Director General of Police (Addl. DGP)

State of Madhurashtia

Regarding the constitution of a Special Investigation Team (SIT) to investigate all cases under the THOT Act concerning Apex Hospital, Zumbai, in accordance with the Hon'ble High Court's Order dated 18.03.2026.

Government of Madhurashttra
Home Department
Government Resolution No. :1224/P.No.01/Pol-2,
3rd Floor, Mantralaya,
McGill circle, Stateside Street, Zumbai, Madhurashttra
Date: 2nd April, 2026

Introduction:- The Hon'ble Madhurashttra High Court, by its order dated 18.03.2026, directed the State government to take appropriate action with respect to all the pending cases in Apex Hospital, Zumbai. The State government of Madhurashttra in one of its cabinet meetings decided to constitute a SIT to investigate all the pending cases in Apex Hospital. In reference to the above-mentioned meeting this Government Resolution is issued to execute the said decision.

Government Decision:-

The Hon'ble High Court, by its order dated 18.03.2026 in the matter titled as ***Pidit Mazdoor Sangh and Ors v. State of Madhurashttra, PIL No. 071 of 2025***, concerning the issue of inordinate delay in the investigation by the Appropriate Authority constituted under the THOT Act, 2013 (hereinafter referred as “the Act”) for the cases arising out of Apex Hospital, Zumbai which were relating to violations under the said Act. The Hon'ble High Court directed the State Government to take appropriate steps, as the scope of investigation lies in the domain of the State.

Therefore, the State government is hereby constituting a “**Special Investigation Team (SIT)**” to conduct a thorough investigation in this matter. The said team will comprise of three high ranking officials as given below:

1. The SIT will be headed by **Mr. N Waghmode, Senior Superintendent of Police (SSP), Zumbai** and would also comprise **Mr. K. Singh, Superintendent of Police (SP)** and **Mr. A. Khanvilkar, Deputy Superintendent of Police, (DySP)**.
2. The State of Madhurashttra, hereby directs the Appropriate Authority to hand over all the case records, files, and documents which were prepared, discovered or retrieved during investigation of the pending cases in Apex Hospital, Zumbai to the Special Investigation Team (SIT) constituted through this Government Resolution within a period of two weeks from the date of issuance of this Resolution.
3. The above-mentioned Special Investigation Team (SIT) should promptly complete the investigation proceedings and submit their report to the competent Court.

By order and in the name of the Governor of Madhurashttra

Sd/-

(Digvijay Mallya)

Joint Secretary, Government of Madhurashttra

Copy:

1. Principal Secretary to the Hon. Governor
2. Hon. Principal Secretary to the Chief Minister
3. The Registrar General of Hon'ble High Court, Madhurashttra
4. Joint Secretary, Ministry of Health and Family Welfare
5. Public Health Department, Government of Madhurashttra
6. Director General of Police, Madhurashttra State, Zumbai
7. Commissioner of Police, Zumbai Municipal Corporation
8. Mr. N Waghmode, Senior Superintendent of Police (SSP), Zumbai
9. Mr. K. Singh, Superintendent of Police (SP), Zumbai
10. Mr. A. Khanvilkar, Deputy Superintendent of Police, (DySP), Zumbai
11. Appropriate Authority u/THOT Act, 2013

**IN THE HIGH COURT OF JUDICATURE AT MADHURASHTRA,
ORDINARY ORIGINAL CIVIL JURISIDITION
PUBLIC INTEREST LITIGATION NO. 071 OF 2025**

Pidit Mazdoor Sangh and Ors

... Petitioners

Versus

State of Madhurashttra

... Respondent

Mr. P. Y. Mali a/w. Mr. Yoginder Pal, Ms. Sunita Deshmukh, Advocate for Petitioners
Ms. M. R. Seth, ASG a/w. D. R. Pai, AG, Mr. Harish Mehta for the State.

CORAM:- R. D. SHETTY, CJ. & S.P. MULIK, J.

DATED:- 18.03.2026

ORDER (Per R.D. Shetty, CJ.) ;

1. The present writ petition, filed as a Public Interest Litigation (PIL) has been clubbed by the registry wherein multiple such petitions having similar grievances were prayed. Pidit Mazdoor Sangh is the lead Petitioner and Adv. Mali will be appearing for all the petitioners. The present grievance in this case is arising out of alleged offences against commercial organ trafficking and removal of organs without authority; punishable under Sections 18 and 19 of the Transplantation of Human Organs and Tissues Act, 1994 (for short, “the THOT Act”). These victims are from Apex Hospital, situated at Shastri Complex, Tilak Road, Kalanagri, Madhurashttra. The cases of these victims are being dealt with by the Appropriate Authority established under Section 13 of the THOT Act.
2. Mr. Mali learned counsel for the petitioners vehemently submitted that the parties to the present petition are victims of slow and delayed investigation by the Appropriate Authority against the aforesaid offences, at the Apex Hospital. According to him, since no Court can take cognizance of offences under the THOT Act except on a complaint filed by the Appropriate Authority, this delay goes against the legislative scheme of the Act. Pursuant to case records of the Hospital submitted by him, the Appropriate Authority has prolonged the investigation of these cases with grave pendency dated back to the year of 2017 and onward. The victims are receiving inadequate post operative care, he further submitted that there are similar 56 cases wherein death has been confirmed due to such illegal transplant operations and no advancement has been made, in completion of that investigation or filing of a complaint.

3. This inordinate delay causes further apprehensions of illicit networks to erase critical evidence, relocate operations, and continue exploiting vulnerable populations for financial gain. The counsel voluntarily submits that it would also hamper the rights of the alleged accused to claim a valid defence since they would also be facing reputational damage as guaranteed under Article 21 of the Constitution of India. Mr. Mali lastly submitted, that the THOT Act does not provide a timeline for the Appropriate Authority to investigate the offences recognised under Section 18 and 19 and also to submit a complaint under Section 22 before the Ld. Magistrate. Leading to this delay Petitioners humbly seek for an alternate body to investigate all the pending cases limited to Apex Hospital.
4. Ms. M. R. Seth, learned ASG appearing for the State on the other hand, vehemently objected the petition on the ground that the delay showcased by the petitioners is due to the onset of Corona Virus from the year 2019 - 2022 which led to the stoppage of these facilities and increased burden on the hospital to function understaffed, which in turn affected the investigation carried out by the Appropriate Authority. Under Section 22 of the Act, the legislature provides for the Appropriate Authority to probe all the offences which are allegedly committed under the Act and file a complaint to the court after such investigation suggests sufficient material on record for the same. Under Section 13-B of the Act, it is granted with the powers of the Civil Court to summon witnesses, demand production of documents, and issue search warrants and thus, under Section 22 to only file complaints to the competent Court for penalizing individuals with criminal punishments.
5. Ld. Counsel further submitted that the Appropriate Authority severs the frivolous cases and files complaints only where sufficient material exists thereby reducing the burden on the judiciary to carry out the procedure ahead. Thus, the sum and substance of the submissions made by the learned counsel was that the THOT Act essentially provides for a statutory authority to investigate cases and there is no statutory timeline to investigate the offences under Sections 18 and 19.
6. The Ld. ASG submits that the Act does not provide any power to the Appropriate Authority to arrest any person or to get custody of the same, simultaneously he showed us the Scheme envisaged in BNSS wherein the procedure for arrest, custody and timeline to file a chargesheet is given. Since the Appropriate Authority has a limited power to investigate the case and file a complaint for the same, there is no chance of violation of fundamental rights of the accused in such cases.
7. He humbly submits that investigation of any case is a complete executive part and should be done by the Appropriate Authority as stated through the legislative intent. As highlighted

by the counsel, pursuant to the scheme of the Act, it would be beyond the legislative intent of the Act for the court to transfer these cases to another investigating body and would lead to violation of the Doctrine of Separation of Powers as highlighted in ***Indira Gandhi vs Raj Narain [AIR 1975 SC 2299]*** and ***Ram Jawaya Kapur vs State of Punjab [AIR 1955 SC 549]***.

8. Having heard the Ld. counsels for both the parties and perusing the notes submitted by them, it is pertinent to note that in the present matter, as per the records submitted by the petitioners; the victims of Apex Hospital have suffered from a grave delay and it has created an irreparable damage to their fundamental rights of speedy trial and reputation, violating Article 21 of the Constitution of India. It is correctly brought on record that there is absence of a timeline for investigating the cases and filing the complaint before the Magistrate.
9. The State has objected to the prayer sought for creating an alternate body to investigate the above cases of the Apex Hospital. After hearing the Ld. ASG, it is clear that the scheme of the Act does not provide for a timeline and it is solely within the executive domain to decide the authority for investigation of alleged offences against illegal and commercial organ trafficking under the THOT Act.
10. At this juncture it will be appropriate to refer to the decision of this court in the case of ***Dr. Ravinderpal Singh Jaspal Singh vs. State of Maharashtra [(ABA) No. 28 of 2026]***, a similar petition held that considering the Scheme of the Act and the submissions of the State, the decision as to whether the appropriate authority itself will investigate the matter or the State/Central Government will authorize any officer on their behalf, is in the executive domain.
11. Hence, in view of the submissions made by the learned ASG and the aforementioned case of ***Dr. Ravinderpal Singh Jaspal Singh vs. State of Maharashtra [(ABA) No. 28 of 2026]***, I deem it appropriate to direct the State to take the necessary actions to combat the grave delay at the Apex Hospital. The concerned authorities have to make sure that no prejudice is caused to the petitioners and other parties while taking the necessary steps.
12. In view of this matter, I direct the State Government to take appropriate action against the delayed investigation at Apex Hospital due to the Appropriate Authority, within 2 weeks' time. All these petitions are hereby disposed of.

(R.D. SHETTY,CJ.)

Chargesheet u/s 173 of Criminal Procedure Code 1973

IN THE COURT OF THE METROPOLITAN MAGISTRATE, RUCKNOW

Dist – Safedganj P.S – Indoshi Year – 2019 FIR NO. – 56/19

Date – 21/03/2019 Chargesheet No. – 156/2019

1. Act/s: Bindia Penal Code, 1860- 307, 320,342,506,417,420 r/w 34

2. Name of IO - Chulbul Pandey **Rank -** Deputy Superintendent of Police

2. First Informant – Asha Bhosle. Intimation of filing of chargesheet given to the Informant through a telephone call on 21st March, 2019 @ 15:05 hrs

2. Complainant: Kalpana Pandey. Intimation of filing of chargesheet given to the Complainant through a telephone call on 21st March, 2019 @ 15:15 hrs

2. Accused -

Sr. No.	Name of the Accused Person	Place of Arrest	Date of Arrest	Time of Arrest
	H Shiekh	Room No. 82, Shanti Chawl, Gorakhpur, Lucknow, Uttar Pradesh - 709823.	15.01.2019	9: 30 AM
	Franky Gaur	By the footpath at Cross Road, 11th Street, Safedganj, Uttar Pradesh - 765097	11.02.2019	5 AM
	Karanchi Yadav	Room No. 420, Purla Chawl, Gundu Sheher, Lucknow, Uttar Pradesh - 987645	26.01.2019	2 PM

6. Nature of Information - Registered as CR No. 156/2019 Indoshi Police Station, Lucknow

7. Witnesses -

- (a) Asha Bhosle
- (b) Chunky Pandey
- (c) Gehna Chaturvedi
- (d) C. Shanti (deceased on 18th March, 2019)
- (e) Inspector (M. Srivastav)

8. Outcome of Investigation –

- a. The Accused No. 1 (H. Sheikh), in conspiracy with co-accused persons, fraudulently induced vulnerable migrant workers from Gorakhpur by making false representations of a "wellness monitoring programme" offering ₹8,000 monthly stipend, free meals, and medical care. By means of this deliberate deception, the accused dishonestly induced the victims to surrender their personal property, specifically mobile phones, Aadhaar cards, and ration cards, under the false pretext of "safe storage."
- b. Upon securing the victims' identity documents, the accused completely curtailed their personal liberty. Accused No. 2 (Franky Gaur), stationed as supervisor alongside armed guards, locked and continuously monitored the single exit point, thereby establishing absolute physical restraint over the workers within the perimeter of the camp.
- c. To enforce compliance and suppress opposition, the accused routinely threatened workers who questioned their confinement or demanded the return of their documents. Specifically, the accused issued explicit threats of grave injury and death directed at the workers and their family members residing in their native villages.
- d. When victim Rajesh Pandey attempted to escape, he was intercepted pursuant to direct orders issued by Accused No. 1 (H. Sheikh). Accused No. 3 (Karanchi Yadav), in furtherance of the common intention, launched a lethal assault using iron rods and wooden sticks. The severe force targeted vital regions (head, chest, and abdomen), inflicting multiple bone fractures, severe internal haemorrhage, and organ damage, constituting Grievous Hurt under Section 320 IPC.
- e. The medical report stated that the injuries were sufficient in the ordinary course of nature to cause death had immediate treatment not been provided. Thus, the chargesheet was filed against the Accused Persons u/s 307, 320, 342, 506, 417, 420 r/w 34 of the Bindia Penal Code, 1860.

9. Documents Relied On –

- A. FIR No. 56/2019 registered with Safed Ganj Police Station.
- B. Statement of Gehna Chaturvedi.
- C. Statement of Chunky Pandey.
- D. Spot Panchnama dated 7th March, 2019.
- E. Testimony of Rajesh Pandey
- F. Certificate u/s 65 of the Indian Evidence Act 1872, of the CCTV footage found from the camp premises and details of footage retrieved in a pen drive.
- G. Camp register and stipend ledgers of the Gang.

Signature of In Charge of P.S.

Cakbul Shantilal

Signature of Investigating Officer

Chulbul Pandey

Chargesheet u/s 173 of Criminal Procedure Code 1973

IN THE COURT OF THE METROPOLITAN MAGISTRATE, GHARWAR

Dist : Karwar

P.S: Lakeside Heights

Year: 2019

FIR NO.: 76/20

Date – 28/03/2020 **Chargesheet No.:** 176/2020

1. **Act/s:** Bindia Penal Code, 1860- 364A,386,193,417,463,466 r/w 34
2. **Name of IO:** Gaya Singh **Rank:** Deputy Superintendent of Police
3. **First Informant:** Rahul Chaturvedi. Intimation of filing of chargesheet given to the Informant through a telephone call on 28th March, 2020 @ 13:10 hrs
4. **Complainant:** Raju Prabhu. Intimation of filing of chargesheet given to the Complainant through a telephone call on 28th March, 2020 @ 13:10 hrs

Sr. No.	Name of the Accused Person	Place of Arrest	Date of Arrest	Time of Arrest
1.	H Shiekh	Room No. 78, Monis Chawl, Karwar, Jharkhand, Bihar - 709876.	22.02.2020	3: 30 AM
2.	Gauresh Shanti	Cunti Tea Stall, Cross Road, 11th Street, Mau, Bihar - 765567	19..02.2020	7 PM
3.	Karanchi Madav	Room No. 367, Birla Chawl, Phulpur, Jharkhand, Bihar - 987545	27.01.2020	6 PM

6. **Nature of information** – Registered as CR No. 176/2020 Lakeside Heights Police Station, Jharkhand

7. **Witnesses** –

- (a) Deepika Manik
- (b) Shravani Kadam
- (c) Rahul Chaturvedi
- (d) R. Chavan (deceased on 16th March, 2020)
- (e) Inspector (M. Shetty)

8. **Outcome of Investigation** –

a. The accused person, H. Sheikh, a member of the Sanju Gang, received ₹2.3 crore in donations from Dhanush Foundation, situated in Tihar to ostensibly fund free medical camps in Bharkhand. However, no camps were conducted, and the bulk of the funds was misappropriated through a series of shell accounts to a non-existent medical equipment supplier in Kanchi. The money was then split into smaller tranches and deposited into the personal accounts of the trust's three managing trustees, who also purchased land in Jharkhand in the names of their family members. An Income Tax Department compliance audit flagged the discrepancies, following which the trustees submitted fabricated beneficiary registers and forged attendance photographs taken from an unrelated government health scheme to conceal the misappropriation.

b. Around the same period, Gauresh Shanti, acting under the directions of H. Sheikh, abducted a local businessman named Raju Prabhu who had begun making inquiries about the activities of the trust after noticing that no medical camps had ever been conducted in his village despite records showing otherwise. He was forcibly taken from his vehicle while returning home and confined at an undisclosed location.

c. During his confinement, he was threatened with grievous harm to himself and his family and was forced to transfer ₹40 lakh to bank accounts controlled by the Karanchi Madav. He was also compelled to sign documents stating that the payment was a voluntary donation to the trust. The businessman was released only after complying with these demands and was warned against approaching the authorities. Thus, the chargesheet filed against the Accused Persons u/s 364A, 386, 193, 417, 463, 466 r/w 34 of the Bindia Penal Code, 1860.

6. Documents Relied On –

- A. FIR No. 76/2020 registered with Lakeside Heights Police Station.
- B. Financial Records of Sanju Gang.
- C. Forensic audit records of Sanju Gang.
- D. Statement of Deepika Manik.
- E. Statement of Shravani Kadam.
- F. Statement of Raju Prabhu
- G. Spot Panchnama dated 4th March, 2020.

Signature of In Charge of P.S.

Soham Shantilal

Signature of Investigating Officer

Gaya Singh

Copy served to all the concerned parties.

Statement Under Section 18 Of Madhurashttra Control Of Organised Crime Act, 1999.

Name: R Patel

Age: 38 years

I am R. Patel, working as an Administrative Manager and Accountant at Jeevan Seva Foundation, which is a charitable trust and H Sheikh is its chairperson. This organisation, under the guise of a charitable trust, was involved in illegal organ trafficking throughout the country. In Zumbai, it established its office in 2024 and it carried on this illegal work. I was hired by H Sheikh to handle all the financial accounts of Jeevan Seva Foundation. I was also given the task of identifying people who required organs and looking after their transplantation process. Once such a patient was found, I had to contact Dr. S Mhatre, who used to arrange donors of organs. Most of the time, the donor was one of his patients. Dr Mhatre used to send financially distressed people who, in need of money, would agree to donate their organs to wealthy members of the foundation. He would also send people suffering from diseases which had a low recovery rate or no chance of survival and had no traceable near relative, to seek financial aid and ultimately sack them of their lives or their organs.

Under the guise of benefitting society at large, we used to serve our own selfish desires by trapping the innocent and trading organs for hefty amounts. Once the transplantation was over, my task was to collect the pending amount from the concerned buyer/ patient and transfer that amount to the accounts of Jeevan Seva Foundation.

When Hetal Sharma's diagnosis was in process, we got into an arrangement wherein I posed as her brother in exchange of the funding provided by the Foundation, she thought that this was a kind gesture in order to look after her but that was never the case. R Kapoor was a regular donor of Jeevan Seva, and he was in need of a kidney. Since January 2025, he kept pestering us and was ready to pay more advance money and cash in the form of donations in exchange for a healthy kidney. In June, Dr Mhatre notified us about Hetal Sharma, who was suffering from an underlying heart disease, such that she had no chance of survival and would go off any day. We took this as a perfect opportunity to appease our long-standing client Kapoor and regularly followed her medical treatments.

I was also in the hospital where Dr. S Mhatre told me that Hetal Sharma's kidney was of the rare AB-ve and this was a perfect match to R Kapoor's demands. Immediately, we admitted Kapoor to Apex Hospital for transplantation. I followed his instructions and admitted R Kapoor

to Apex Hospital. However, after the drug provocation test was over, Hetal Sharma faced some complications, and she died. I was present there when such a declaration was made. I authorised her organ donation. As per the wait list of patients R Kapoor's number was very low, but Dr. S Mhatre made some arrangements which I was unaware of and the transplantation was done on a priority basis. After the transplantation was done, R Kapoor transferred the Ten lakh Rupees to the account of Jeevan Seva Foundation. Once the deal was completed, I rushed out of the place and went back to the foundation.

One of my sources from the hospital told me that an inquiry has been set up with respect to the commercialisation of organ transplantation and even the police were involved. I was terrified after hearing this news and immediately notified H Sheikh and Dr Mhatre. They told me that it would slide away and there is nothing to worry about. However, after a few days, I was contacted by the hospital, asking me for financial statements of the foundation. I tried contacting H Sheikh and Dr Mhatre after that, but they did not respond to my calls or messages. I even visited Mhatre's clinic and H Sheikh's office in the foundation but it was locked from the outside. I have been unable to contact them ever since but since I complied with the investigation, I got to know that they have left Zumbai.

Everything that I have stated is true to my knowledge. I have given this statement voluntarily in a sane mental condition.

Sd/-

DATE – 25.07.2026

R Patel

S.Chy

Sachin Chaudhary

Superintendent of Police, Zumbai

CERTIFICATE OF VOLUNTARY CHARACTER BY RECORDING OFFICER

I, A. Khanvilkar Superintendent of Police, Recording Officer, hereby certify as follows:

1. The above confession was recorded by me on 25.07.2026 at Kalanagari Police Station, Zumbai.
2. Prior to recording, I explained to the accused that he/she was not bound to make the confession and that if made, it could be used as evidence against him/her.
3. Upon questioning the accused, I am personally satisfied that this confession was made voluntarily and without any threat, inducement, promise, or undue influence.
4. The confession was recorded in a free atmosphere in the English language, being the same language in which the accused was examined and as narrated by him/her, in compliance with Section 18(2) of MCOCA, 1999.
5. No police officer below the rank of Superintendent of Police recorded or participated in the recording of this confession.

Date of Certificate: 25.07.2026

Time: 10 PM

S.CHy

Signature of Recording Officer: S.CHy

Name: Sachin Chaudhary

Rank / Designation: Superintendent of Police

Police Station : Kalanagari Police Station, Zumbai